

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 137 OF 2024

IN THE MATTER OF

VIJAY CHANDEL

....APPLICANT

VERSUS

STATE OF H.P. & ORS.

....RESPONDENTS

INDEX

SL.	PARTICULARS	PAGE NO.
1.	Reply on behalf of Respondent No. 52, M/s Singla Construction Limited along with supporting affidavit	1-17
2.	Annexure R-1 True copy of the letter of acceptance dated 21.07.2022	18-32
3.	Annexure R-2 True copy of the letter dated 03.10.2022 written by Respondent No. 52	-33-
4.	Annexure R-3 True copy of the letter dated 07.10.2022 written by Railways	-34-
5.	Annexure R-4 True copy of the letter dated 10.03.2023 written by Respondent No. 52	-35-

6.	Annexure R-5 True copy of the test reports issued for the earth utilized by Respondent No. 52	36-53
7.	Annexure R-6 True copy of the letter dated 01.12.2022 written by Railways to Respondent No. 52 asking it to submit the mining permissions for the proposed sources of soil	-54-
8.	Annexure R-7 True copy of permission available for supply from M/s Singla Constructions Limited	55-56
9.	Annexure R-8 True copy of permission available for supply from Shri Gurudayal Singh	57-65
10.	Annexure R-9 True copy of permission available for supply from Singla Constructions Limited	66-67
11.	Annexure R-10 True copy of permission available for supply from Shri Rajinder Kumar	68-69
12.	Annexure R-11 True copy of permission available for supply from M/s Singla Constructions Limited	70-71
13.	Annexure R-12 True copy of permission available for supply from Sai Carriage Contractor	72-73

14.	Annexure R-13 True copy of permission available for supply from Sai Carriage Contractor	74-75
15.	Annexure R-14 True copy of permission available for supply from M/s Singla Constructions Limited	76-77
16.	Annexure R-15 True copy of permission available for supply from Shri Rajinder Kumar	78-79
17.	Annexure R-16 True copy of permission available for supply from M/s Neel Kanth	80-81
18.	Annexure R-17 True copy of permission available for supply from M/s Singla Constructions Limited	82-83
19.	Annexure R-18 True copy of permission available for supply from M/s Neel Kanth	84-86
20.	Annexure R-19 True copy of permission available for supply from M/s Neel Kanth	87-89
21.	Annexure R-20 True copy of permission available for supply from M/s Singla Constructions Limited	90-93
22.	Annexure R-21 True copy of letter dated 07.08.2024 written by Respondent No. 52 to railways	-94-

23.	Annexure R-22 True copy of letter dated 12.09.2024 written by Respondent No. 52 to railways giving details of the mining permissions for extraction of earth	-95-
24.	Annexure R-23 True copies of the letters dated 21.11.2024 and 25.11.2024, addressed respectively by the Railways to the Deputy Commissioner, Solan, and the Regional Officer, HPSPCB	-96-
25.	Annexure R-24 True copies of the letters dated 21.11.2024 and 25.11.2024, addressed respectively by the Railways to the Deputy Commissioner, Solan, and the Regional Officer, HPSPCB	97-98
26.	Proof of Service	99

Filed by



SAHIL RAVEEN
A-431 (LGF), Defence Colony,
New Delhi -110024
Phone: 9620015280
Email: sahilraveenl@gmail.com

Date:15.01.2025

Place: New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 137 OF 2024

IN THE MATTER OF

VIJAY CHANDEL

...APPLICANT

VERSUS

STATE OF H.P. & ORS.

...RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 52, M/S SINGLA
CONSTRUCTION LIMITED

MOST RESPECTFULLY SHOWETH:

1. This present reply is submitted on behalf of Respondent No. 52, M/s Singla Construction Limited, in respect of the complaint relating to illegal excavation in Sheetalpur Road, Himachal Pradesh made by the complainant, Shri Vijay Chandel. The complaint, forwarded to this Hon'ble Tribunal by Shri Vijay Chandel and registered as Original Application No. 137/2024, mentions about the engagement of five to six JCB machines and a dozen tippers in illegal excavation of soil and uprooting of trees, resulting in damage to the Sheetalpur Road, Himachal Pradesh. The Applicant has cast an aspersion that the illegally mined soil has been sold to the railways for the said project and has prayed for an inquiry and recovery against the alleged perpetrators, including Shri Gurdayal of Village Kalyanpur, Solan, Himachal Pradesh.
2. The Respondent No. 52, M/s Singla Construction Limited, is filing this reply pursuant to its impleadment in the present matter on

For SINGLA CONSTRUCTIONS LIMITED




Authorised Signatory

24.10.2024 by the Hon'ble Tribunal and the subsequent direction of this Hon'ble Tribunal to provide a limited response to the allegations raised in the complaint. The reply seeks to clarify the role and responsibilities of Respondent No. 52 and address the issues raised comprehensively, supported by evidence and factual documentation.

3. It is respectfully submitted that this reply is without prejudice to the contention of the answering Respondent that it is neither a necessary nor a proper party to the present dispute and no reason has been indicated by the complainant or any other person to request for the impleadment of the present Respondent who is only one of the many persons who are executing a construction project in the vicinity of the area in which the alleged illegal excavation has taken place.
4. It is further submitted that the answering Respondent has no direct involvement or connection with the alleged illegal excavation activity, nor has any evidence been presented to suggest otherwise. The Respondent is merely engaged in executing a construction project in accordance with all applicable laws and regulations, and its activities are entirely independent of the allegations made in the present dispute. Therefore, the impleadment of the answering Respondent appears to be neither necessary nor justified in the absence of specific allegations or evidence against it.
5. It is respectfully submitted that with due regard to the principles of fairness and equity, if the reasoning for impleadment of the present Respondent were to be accepted, it would imply that every entity or individual engaged in lawful construction activities in the vicinity of the illegal excavation site ought to be made a party to this dispute. Such an approach may not only create unnecessary burdens on

For SINGLA CONSTRUCTIONS LIMITED




Authorised Signatory

unrelated parties but also divert attention from the actual issues and entities directly involved in the alleged acts. It is respectfully prayed that this Hon'ble Tribunal may kindly take this into consideration while deciding the necessity of impleading the present Respondent.

6. At the outset, Respondent No. 52 categorically denies each and every allegation, contention, and assertion made in the complaint, except those expressly admitted hereinafter. The aspersions made against Respondent No. 52 are baseless, misconceived, and devoid of merit. This Hon'ble Tribunal is respectfully urged to dismiss the complaint as it has been filed without sufficient evidence and is grounded on unverified claims, particularly in the absence of clear and conclusive proof linking Respondent No. 52 to any alleged illegal activities.

Background of the Project

7. The Chandigarh-Baddi Railway Line Project was sanctioned in 2007 as a critical infrastructure project aimed at enhancing connectivity between Chandigarh and Baddi, a key industrial hub in Himachal Pradesh. This broad-gauge railway line is designed to facilitate the efficient transportation of goods and passengers, contributing to regional economic growth. The project is jointly funded by the Government of India (Railways) and the State of Himachal Pradesh, with both parties sharing the costs equally (50:50 basis). Despite its strategic importance, the project initially faced delays due to land acquisition issues. It is submitted that to address these challenges, the railways accorded it the status of a "Special Railway Project" under the Railway Act, 2008, on June 20, 2019, enabling expedited land acquisition and project implementation.

For SINGLA CONSTRUCTIONS LIMIT.



Authorised Signatory

8. The Respondent No. 52, M/s Singla Construction Limited, was awarded the contract for civil works related to the Chandigarh-Baddi Railway Line Project on 01.07.2022 through a competitive bidding process. The tender which was awarded to Respondent No. 52 was titled "*Construction of Civil Works including Earthwork, Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & Other Miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh – Baddi New BG Rail Link*". The true copy of the letter of acceptance dated 21.07.2022 is annexed herewith and marked as **Annexure R-1**.
9. As the principal contractor, Respondent No. 52's responsibilities encompass the procurement of soil and other construction materials from different sources including from excavations made during the project, the execution of civil works such as earthworks and embankment construction, and the overall compliance with the tender's technical requirements.

Procurement of Earth for the Project

10. Respondent No. 52 has adhered strictly to legal and environmental requirements in procuring earth for the Chandigarh-Baddi Railway Line Project. In order to meet the project's substantial need for embankment construction materials, the answering Respondent identified, tested, and utilized soil from authorized and legally compliant sources.
11. For the earth required for the Chandigarh-Baddi Railway Line Project, two primary sources were utilized. The first source was

For SINGLA CONSTRUCTIONS LIMITED




Authorised Signatory

within the project itself, where any excavation undertaken during the construction process was reused directly for the project's embankment and related purposes. This approach ensured efficient utilization of resources generated on-site. The second source was external, involving suppliers or the project proponent itself who supplied earth from authorized sites outside the project area. These suppliers provided the requisite permissions and documentation, including mining leases, to ensure that the material supplied to the railways was legally sourced and compliant with all applicable regulations.

12. Initially, in October 2022 three primary sources were identified by Respondent No. 52 for the purpose of arranging soil required for the purpose of the Project. The three sites identified for the purpose of procuring the earth were Village Gorakh Nath and Lehraundi in Nawan Nagar, Haryana, and Village Mauza Khol in Kalyanpur, Himachal Pradesh. These sites were selected after thorough site investigations and requisite ground readings. The samples from these sources were tested by NABL-accredited laboratories based Mohali, to ensure compliance with RDSO Specification No. RDSO/2020/GE:IRS-0004 as required by the Railways. The true copy of the letter dated 03.10.2022 written by Respondent No. 52 is annexed herewith and marked as **Annexure R-2**. The true copy of the letter dated 07.10.2022 written by Railways is annexed herewith and marked as **Annexure R-3**.
13. Thereafter, in March 2023, additional sources were identified to sustain the project's progress: Village Kona in Nawan Nagar, Haryana, Plot No. 18, Sector-5, Panchkula, Haryana and Plot No. HS1, Sector-6, MDC, Panchkula, Haryana. The soil from these

For SINGLA CONSTRUCTIONS LIMITED



Authorised Signatory

sources was similarly tested and approved for use in railway embankments. The tests conducted by NABL-accredited laboratories confirmed that the soil met the required standards for railway embankment construction. The true copy of the letter dated 10.03.2023 written by Respondent No. 52 is annexed herewith and marked as **Annexure R-4**. The true copy of the test reports issued for the earth utilized by Respondent No. 52 is annexed as **Annexure R-5 (Colly)**.

14. It is submitted that in order to ensure compliance with the environmental laws, it was ensured that all procurement made for the Project was supported by mining permissions and documentation issued by the competent authorities. The procurement process adhered to Clause 57-A of the Indian Railways Standard General Conditions of Contract, which mandates compliance with the Mines Act, 1952, and other applicable rules. Respondent No. 52 complied by submitting all requisite permissions and ensuring that all materials procured were legally sourced. The true copy of the letter dated 01.12.2022 written by Railways to Respondent No. 52 asking it to submit the mining permissions for the proposed sources of soil is annexed herewith and marked as **Annexure R-6**.

15. A detailed table showing the permissions submitted by Respondent No. 52 to the Railways in order to show the source of the materials procured and the work done by them is as follows:

Name of the Supplier	Source of the Supplier	Permits Available with the Supplier	Permits Available with the Supplier	Date of Permit	Amount of Earth Procured	Annexure

For SINGLA CONSTRUCTIONS LIMITED




Authorized Signatory

		(in Metric Tons)	(in Cubic Metre)		from Supplier (in Cubic Metre)	
M/s Singla Constructions Limited	Gorakhnath Village, Panchkula, Haryana	14,872	9,204	16.12.2022	9,204	Annexure R-7
Shri Gurdayal Singh	Mauza Khol Village, Tehsil Baddi, Himachal Pradesh	49,992	31,128	13.01.2023	9,745	Annexure R-8
M/s Singla Constructions Limited	Gorakhnath Village, Panchkula, Haryana	26,730	16,644	20.01.2023	16,644	Annexure R-9
Shri Rajinder Kumar	Lehronadi Village, Panchkula, Haryana	5,940	3,699	03.03.2023	3,699	Annexure R-10

For SINGLA CONSTRUCTIONS LIMITED


 Authorised Signatory



M/s Singla Constructions Limited	Lehronadi Village, Panchkula, Haryana	48,460	30,174	28.03.2023	30,174	Annexure R-11
Sai Carriage Contractor	Plot No. 18, Sector 5, Panchkula, Haryana	2,864	1,783	31.03.2023	1,783	Annexure R-12
Sai Carriage Contractor	Plot No. 851, Sector-6, MDC, Panchkula, Haryana	29,273	18,227	03.04.2023	18,227	Annexure R-13
M/s Singla Constructions Limited	Lehronadi Village, Panchkula, Haryana	24,502	15,257	04.05.2023	15,257	Annexure R-14
Shri Rajinder Kumar	Lehronadi Village, Panchkula, Haryana	5,940	3,699	11.05.2023	3,699	Annexure R-15
M/s Neel Kanth	Kona Village,	11,640	7,248	12.05.2023	7,248	Annexure R-16

For SINGLA CONSTRUCTIONS LIMITED



 Authorized Signatory

	Panchkula, Haryana					
M/s Singla Constructions Limited	Lehronadi Village, Panchkula, Haryana	23,814	14,828	31.05.2023	14,828	Annexure R-17
M/s Neel Kanth	Gorakhnath Village, Panchkula, Haryana	58,212	36,247	03.07.2023	36,247	Annexure R-18
M/s Neel Kanth	Gorakhnath Village, Panchkula, Haryana	7,457	4,643	11.10.2023	4,643	Annexure R-19
M/s Singla Constructions Limited	Auro Textiles, Sai Road, Baddi, Himachal Pradesh	27,000	16,812	09.07.2024	16,812	Annexure R-20

16. The suppliers of earth for the Chandigarh-Baddi Railway Line Project transported the materials to the project site through various transport sub-contractors. The details of these sub-contractors, including their registration and compliance records, were meticulously maintained by Respondent No. 52 and shared with the

For SINGLA CONSTRUCTIONS LIMITED




Authorised Signatory

Railways to ensure transparency and adherence to all applicable regulations. These records, along with the documentation of the suppliers' mining permissions, were submitted to the Railways to demonstrate the legality and compliance of the entire procurement and transportation process. The true copy of letter dated 07.08.2024 written by Respondent No. 52 to railways is annexed herewith and marked as **Annexure R-21**. The true copy of letter dated 12.09.2024 written by Respondent No. 52 to railways giving details of the mining permissions for extraction of earth is annexed herewith and marked as **Annexure R-22**.

No connection with Illegal Mining

17. The complaint sent *vide* an undated letter by Shri Vijay Chandel was received by this Hon'ble Tribunal on 05.09.2023. Thereafter, almost six months after the receipt of the letter, this Hon'ble Tribunal on 19.04.2024 registered the present application based on the letter sent by Shri Vijay Chandel. This Hon'ble Tribunal also constituted a Joint Committee to verify the position and take appropriate legal action. The Joint Committee, constituted as per this Hon'ble Tribunal's directions, conducted a detailed investigation, visited the site on 03.05.2024 and submitted its findings through reports dated 20.05.2024 and 08.08.2024. These reports, which were submitted almost a year after the incident, categorically state that there is no conclusive evidence to link the earth used in the Chandigarh-Baddi Railway Line Project with the alleged illegal mining activities in the Sheetalpur area. While excavation activities were observed in certain unauthorized locations, the Joint Committee noted that these materials could not be definitively attributed to the railway project.



For SINGLA CONSTRUCTIONS LIMITED



Authorised Signatory

18. Additionally, the Committee highlighted that the location in which alleged illegal mining activity has been conducted, is approachable from Sheetalpur to Dashomajra road and there might be possibility that material has been used for this project. It is also respectfully submitted that near the illegal mining site there are various other activities being conducted which may require the illegally excavated earth including housing projects, industrial infrastructure projects and ongoing road construction under the National Highways Authority of India (NHAI). The mined material can also be potentially supplied to crushers operating in the area, which in turn support brick kiln industries and construction projects in neighboring states such as Punjab and Haryana. This broad spectrum of construction activities indicates multiple avenues for the utilization of excavated material, making it highly plausible that any unauthorized excavation was diverted to these other projects.
19. It is respectfully submitted that as noted in the Joint Committee report dated 16.10.2022, a total of 41 individuals have been booked by the Police Department and the Mining Department in connection with the identified issues of excavation and mining in the concerned area. It is also respectfully submitted that given that penalties have been imposed on the individuals directly involved, and in light of the fact that Respondent No. 52 has consistently demonstrated compliance with all legal standards, there is no justification or requirement for any punitive action against Respondent No. 52. The Respondent has adhered to all prescribed regulations and ensured transparency and accountability in its operations.
20. It is also respectfully submitted that as submitted by the Learned Amicus Curiae in his opinion note, it is the duty of the Police

For SINGLA CONSTRUCTIONS LIMITED




Authorised Signatory

Department to identify and pursue criminal proceedings against such individuals. This Hon'ble Tribunal would be better equipped to take action against the actual culprits who have benefitted from the illegal mining, once the police department has identified such persons who committed the illegal mining and ones who have utilized the same. It is submitted that till such identification takes place, it would be extremely difficult for this Hon'ble Tribunal to affix liability on any person for the damage caused due illegal mining.

21. Respondent No. 52, M/s Singla Construction Limited, has undertaken the execution of the Chandigarh-Baddi Railway Line Project with utmost diligence, adhering strictly to its contractual obligations, as well as all applicable legal standards. The Joint Committee's findings, as detailed in its reports dated 20.05.2024 and 08.08.2024, clearly indicate that there is no direct or indirect link between the alleged illegal mining activities and the earth used for the railway project.
22. Without prejudice to the contentions brought forth by the answering Respondent that it is in compliance with all applicable laws, it is respectfully submitted that the Hon'ble Supreme Court in *Municipal Corporation of Greater Mumbai v. Ankita Sinha and Ors*, (2022) 13 SCC 401 has held that this Hon'ble Tribunal has wide powers when *suo moto* considering issues relating to the environmental domain, however it cannot travel beyond its environmental domain to consider issues which are not within its sphere of action. It is submitted with utmost respect that the issue whether the Respondent No. 52 is in compliance with tender conditions specified by Railways would be an issue beyond the scope of this Hon'ble Tribunal's mandate and cannot be considered in the present proceedings.

For SINGLA CONSTRUCTIONS LIMITED



Authorised Signatory

23. It is respectfully submitted that the Chandigarh-Baddi Railway Line Project, despite being a priority initiative of national importance, is currently experiencing delays due to the pendency of requisite consents, clearances, and No Objection Certificates (NOCs). The concerned authorities—namely, the Deputy Commissioner, Solan, and the Regional Officer, Himachal Pradesh State Pollution Control Board (HPSPCB)—are handling numerous critical responsibilities, which may have contributed to the delay in granting no-objection certificates. The Railways and the executing agency, M/s Singla Construction Limited, have diligently adhered to procedural requirements, submitting detailed applications accompanied by comprehensive documentation. The true copies of the letters dated 21.11.2024 and 25.11.2024, addressed respectively by the Railways to the Deputy Commissioner, Solan, and the Regional Officer, HPSPCB, are annexed herewith as **Annexure R-23** and **Annexure R-24**, respectively.
24. The delay is particularly concerning as it directly risks escalating project costs, pushing the budget beyond its planned limits. Furthermore, it jeopardizes the scheduled deadline for project completion, which is being closely monitored by the Prime Minister's Office through the Pragati portal as part of its regular oversight of critical infrastructure projects. The failure to adhere to the established timeline undermines the objectives of the Pragati initiative, which aims to ensure the timely and efficient execution of infrastructure projects of national importance.
25. It is respectfully noted that the inaction appears to stem from unavoidable administrative processes. However, it does create challenges for the project's progression, especially in light of this


Authorised Signatory

Hon'ble Tribunal's order dated 10.12.2024, which emphasized the need for the HPSPCB and the Deputy Commissioner, Solan, to dispose of applications "expeditiously at the earliest without any unreasonable delay." It is respectfully submitted that timely action on these applications would significantly facilitate logistical planning and ensure that the public interest objectives of the project are met without further impediments.

26. Respondent No. 52 humbly prays that this Hon'ble Tribunal may kindly consider issuing appropriate directions to assist in expediting the resolution of the pending matters, thereby enabling the timely completion of the Chandigarh-Baddi Railway Line Project. This project holds immense significance as a key infrastructure initiative and is being closely monitored by the Prime Minister's Office.
27. The evidence presented, including mining leases, royalty payment records, and compliance reports, establishes that all materials used in the railway project were procured from authorized sources and were compliant with mining regulations. The procurement process was transparent, and periodic checks were conducted to ensure adherence to legal norms. Furthermore, the supplies engaged in the supply of materials provided the necessary documentation to verify the legality of their operations, which was reviewed and approved by the railway authorities.
28. Respondent No. 52 has proactively cooperated with all inquiries, provided detailed responses, and implemented the recommendations of the Joint Committee to enhance monitoring and compliance. The company remains committed to fulfilling its obligations to ensure

For SINGLA CONSTRUCTIONS LIMITED



Authorised Signatory

that the project is in compliance with all mining and environmental regulations.

29. In light of the above, Respondent No. 52 respectfully prays that this Hon'ble Tribunal acknowledges the findings of the Joint Committee and the evidence submitted, and discharges Respondent No. 52 from further proceedings in this matter. The Respondent further requests that the Hon'ble Tribunal direct the Applicant to present concrete and credible evidence, if any, to substantiate the allegations before subjecting Respondent No. 52 to further inquiry or proceedings.

For SINGLA CONSTRUCTIONS LIMITED


Authorised Signatory

RESPONDENT NO. 52

THROUGH



SAHIL RAVEEN

A-431 (LGF), Defence Colony,

New Delhi -110024

Phone: 9620015280

Email: sahilraveen1@gmail.com

Date: 15.01 .2025

Place: New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 137 OF 2024

IN THE MATTER OF

VIJAY CHANDEL

....APPLICANT

VERSUS

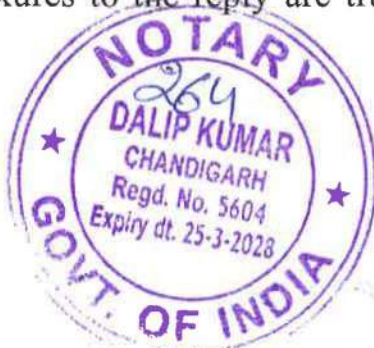
STATE OF H.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Jaideep Singla, aged 47, Defendant No. 1, having address at 196, Sector 16A, Sector 16, Chandigarh - 160015, do solemnly state and affirm as under:

1. I am the authorized representative of Respondent No. 52 in the present case and am well conversant with the facts of the case as per the information derived from official records and as such am competent to affirm and swear this affidavit.
2. That I state I have read and understood the contents of the accompanying reply drafted by my counsel under my instructions. I say that the contents of the accompanying Reply are true and correct to the best of my knowledge and belief or information received and believed to be true and correct based on legal advice or based on record maintained by Respondent No. 52 and nothing material has been concealed therefrom.
3. That the annexures to the reply are true copies of their respective originals.




DEPONENT

VERIFICATION

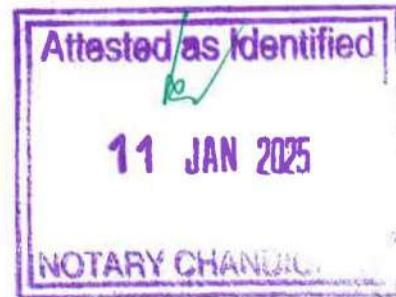
Verified at Chandigarh on this 11 day of January 2025 that the contents of Paragraph 1 to 4 of the affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.


DEPONENT

M.H.O 7888399628



Verified that the Affidavit/SPA/GPA/RA has been read over & explained to the Deponent / Executant who seemed directly to understand the same at the time of making & signing the document



Annexure R-1

NORTHERN RLY

DYCE-C-2-CDG-
ENGINEERING
OFFICE OF DY
CE/C, NEAR
CHANDIGARH
RAILWAY
STATION
CHANDIGARH,
160002
Chandigarh , India

Letter No: DYCE-C-2-CDG-ENGINEERING /
142-W-C-II-CDG-01-2022-23 /
01231990058556

Dated:
21/07/2022

M/s SINGLA CONSTRUCTIONS
LIMITED-CHANDIGARH
1ST FLOOR, SCO 22-23, SECTOR 28C
Chandigarh- 160002
Chandigarh , India

Sub: Letter Of Acceptance

- Ref:**
1. Tender No. 142-W-C-II-CDG-01-2022-23 closing date 13-05-2022 11:00 for Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh - Baddi New BG Rail Link.
 2. Your bid ID **13749557** dated **13/05/2022 10:30**

The Competent Authority has accepted your offered rates in connection with the subject work. The total cost of the work at the accepted rates works out to Rs. 811569629.29 (Rupees Eighty-One Crore Fifteen Lakh Sixty-Nine Thousand Six Hundred And Twenty-Nine Rupees And Twenty-Nine Paise Only)

A sum of Rs.4719600 deposited as Earnest Money vide IREPS reference ID PE781415266794, PE471215266781 has been retained towards initial Security Money for due and faithful fulfillment of the contract, and the balance Security Money will be recovered from the progressive bills @ 6 % of the bill amount till it reaches 5 % of the contract value in terms of clause 5.1 of Spl Tender Cond. & Instruction to tenderer(s).



TRUE COPY

TRUE COPY

You are requested to submit Performance Guarantee in the form as given in Clause 5.2 of Spl Tender Cond. & Instruction to tenderer(s) equivalent to 3 % of the contract value amounting to Rs. 24347088.88 (Rupees Two Crore Fourty-Three Lakh Fourty-Seven Thousand And Eighty-Eight Rupees And Eighty-Eight Paise Only) within 21 days from the date of issue of Letter of Acceptance, valid up to stipulated date of completion plus 60 days so that contract agreement can be executed.

The entire work shall be completed within 24 month from the date of issue of Letter of Acceptance.

All Other terms and conditions, as stipulated in the tender documents shall be applicable.

AVANI BHUSHAN GUPTA
CE/C/HQ
Digitally Signed
[View Signature Details](#)

Awarded Quantities And Rates

Item Sno.	Item Desc	Item Code	Item Qty	Qty Unit	Unit Rate (Rs)	Escl. (%)	Advt.Value (Rs)	Bid Rate/ Unit Rate	Bid Amount (Rs)
Schedule A-SOR (Item Directory - NR-HQ-USSOR-2010-1-Ver-4)							497850924.86	12.20 % Below	437113112.03
1	All items of Chapter-1 "Earthwork" of USSOR-2010		View Details			34.19	45015790.03		
2	All items of Chapter-2 "Carriage of Materials" of USSOR-2010		View Details			46.99	1235165.36		
3	All items of Chapter-3 "Plain Concrete" of USSOR-2010 (Except Item no. 033060 to 033064)		View Details			74.49	21746164.36		
4	Item no. 033060 to 033064 (Supplying and using cement) of Chapter-3		View Details			45.52	46830664.32		

	"Plain Concrete" of USSOR-2010					
5	All items of Chapter-4 "Reinforced Cement Concrete" of USSOR-2010 (Except Item No. 045010 to 045022)	View Details	65.91	13799587.31		
6	Item no. 045010 to 045022 of Chapter-4 "Reinforced Cement Concrete" of USSOR-2010	View Details	63.80	107667236.41		
7	All items of Chapter-5 "Brick Work" of USSOR-2010	View Details	85.65	65059444.98		
8	All items of Chapter-7 "Wood Work" of USSOR-2010	View Details	63.24	14313669.71		
9	All items of Chapter-8 "Steel and Aluminum Work" of USSOR-2010	View Details	36.53	36644213.53		
10	All items of Chapter-9 "Flooring, Paving and Dado" of USSOR-2010	View Details	63.58	70911476.39		
11	All items of Chapter-10 "Roofs & Ceiling Work" of USSOR-2010	View Details	62.73	5514301.49		
12	All items of Chapter-11 "Finishing Masonry" of USSOR-2010	View Details	50.64	9499728.97		
13	All items of Chapter-12 "Painting, Polishing and Varnishing" of USSOR-2010	View Details	61.83	1583406.05		

14	All items of Chapter-13 "Water Supply" of USSOR-2010	View Details	46.35	21617358.82		
15	All items of Chapter-14 "Drainage and Sewerage" of USSOR-2010	View Details	67.98	13443266.99		
16	All items of Chapter-15 "Sanitary Installations" of USSOR-2010	View Details	37.10	3073783.51		
17	All items of Chapter-17 "Miscellaneous Building Works" of USSOR-2010	View Details	33.71	546656.73		
18	All items of Chapter-19 "Bridge work Sub structure of USSOR-2010	View Details	48.90	11065571.03		
19	All items of Chapter-22 "Bridge Works - Miscellaneous" of USSOR-2010	View Details	26.65	1666535.42		
20	All items of Chapter-22A "Fencing and Boundary Marks" of USSOR-2010	View Details	26.64	1607049.57		
21	All items of Chapter-23 "Road and Platform work" of USSOR-2010	View Details	49.73	4215629.81		
22	All items of Chapter-25 "Supply of Materials" of USSOR-2010	View Details	98.03	794224.07		
Schedule Totals				437113112.03		
Schedule B-NS ITEMS (Item Directory - Not Applicable)				416062796.95	10.00	% Below 374456517.26
1	Non Scheduled Items NS-1 to NS-35	View Details	At Par	416062796.95		

Schedule Totals		374456517.26
Total Value		913913721.81
Rebate on Total Value (%)		0.00
Net Bid Value		811569629.29

Item Breakup

Schedule	A-SOR					
Item - 1	All items of Chapter-1 "Earthwork" of USSOR-2010					
S No.	Item No	Description of Item	Unit	Qty	Rate	Amount
		Earth work in excavation as per approved drawings and dumping at embankment site or spoil heap, within railway land, including 50m lead and 1.5m lift, the lead to be measured from the centre of gravity of excavation to centre of gravity of spoil heap: the lift to be measured from natural ground level and paid for in layers of 1.5m each, including incidental work, as per specifications-in				
1	011011	All kinds of soils	cum	25000	81.36	2034000.00
2	011040	Extra for manual compaction of earthwork, where permitted, with rammers	cum	1000	5.71	5710.00
		Extra for lead of earth work above initial lead of 50m, in all kind of soils and rocks :				
3	011051	for every 50 m or part thereof - lead over 50m and upto 150m	cum	4000	10.74	42960.00
4	011052	for every 50m or part thereof - lead over 150m and upto 500m	cum	10000	8.50	85000.00
5	011070	Extra for every additional lift of 1.5m or part thereof, after the initial 1.5m, for earth work in all soils	cum	10000	8.01	80100.00

6	012010	Extra over item 011010 for excavation in foundations for buildings and bridges to cover dressing to neat dimension and plumbing sides etc. Note : Dressing under this item is payable for the total quantity of excavation in foundation and not partly	cum	20000	8.70	174000.00
7	012030	Extra for watering and ramming earth in foundation and floors in 15cm layers. Note : This item is payable where ramming is not included in the original rate for earthwork in filling.	cum	6000	15.40	92400.00
8	012040	Filling, watering and ramming earth in 15 cm layers in floors and foundations with surplus earth from foundations including 50m lead and 1.5m lift	cum	10000	18.30	183000.00
9	012050	Supplying and filling sand in plinth and under floors including watering, ramming, consolidating and dressing complete	cum	2500	725.00	1812500.00
		Earthwork in cutting (Classified) in formation, trolley refuges, side drains, level crossing approaches, platforms, catch water drains, diversion of nallah & finishing to required dimension and slopes to obtain a neat appearance to standard profile inclusive of all labour, machine and materials and removing & leading all cut spoils either to make spoil dumps beyond 10m. from cutting edge or for filling in embankment with all leads within the section limit, lifts, ascent, descent,				



TRUE COPY

TRUE COPY

		loading, unloading, all taxes/royalty, clearance of site and all incidental charges, bailing & pumping out water if required, etc., complete as per directions of the Engineer-in-Charge. The work is to be executed as per Latest / updated edition of "Guidelines for Earthwork in Railway Projects" issued by RDSO, Lucknow. Cut trees shall be property of Railways and to be deposited in the railway godown unless specified otherwise in the Special conditions of contract				
10	013111	In all conditions and classifications of soil except rock	cum	116000	140.57	16306120.00
11	013130	Extra for mechanical compaction of earth/blanketing material filled in embankment with contractor's rollers of suitable capacity, type and size to achieve specified density as per specification, testing as per IS codes incl. cost of water, T&P consumable material and all labour as a complete job. The work is to be executed as per Latest edition of "Guidelines for Earthwork in Railway Projects" issued by RDSO, Lucknow	cum	830000	11.43	9486900.00
12	014010	Dressing Surface (average excavation or filling upto 15 cm) including removing vegetation in all kind of soil. Payment against this item is to be made only if it is not included in earth work item	10 Sqm	6000	54.90	32940.00
		Turfing / planting, including all lead and lift, and watering as required until properly				

		cementitious grout with all labour, material complete job				
					Total	408837.58
Item - 18	All items of Chapter-19 "Bridge work Sub structure of USSOR-2010"					
S No.	Item No	Description of Item	Unit	Qty	Rate	Amount
		Earth work in excavation for foundations and floors of the bridges, retaining walls etc., including setting out, dressing of sides, ramming of bottom, getting out the excavated material, back filling in layers with approved material and consolidation of the layers by ramming and watering etc. incl. all lift, disposal of surplus soil upto a lead of 300 M, all types of shoring and strutting with all labour and material complete as per drawing and technical specification as directed by Engineer in charge				
1	192011	All kinds of soils	cum	3150	223.32	703458.00
2	192030	Providing and laying Plain Cement Concrete 1:3:6 with graded stone aggregate of 40 mm nominal size, in foundation and floors, retaining walls of bridges including mechanical mixing, vibrating, pumping and bailing out water where ever required with all materials and labour complete but excluding the cost of cement and shuttering as per drawings and technical specifications as directed by Engineer	cum	2425	1723.15	4178638.75
		Dry/Wet Sinking of Circular Wells (Other than pneumatic method) in all types of strata except hard rock requiring ballasting,				

		<p>the exposed surface of concrete, curing of concrete as required in IRC-112, including all lead by transit mixer (crossing of stream, nallahs, railway tracks, level crossings or any other obstruction such as traffic jam etc.), lift, pumping, ascend, descend, loading, unloading, handling, wastages if any, cost of all safety works and safety precautions with all labour, arrangements for cold weather and hot weather concreting as applicable, taxes and royalty etc. as a complete job as per specifications and directions of engineer in charge. Nothing extra will be paid on any account. The rate will also include cost of OPC cement, admixture (plasticizer, super plasticizer, or retarder etc.) as per approved mix design. Note: 1. Payment of reinforcement steel including cutting, straightening, hooking, bending, binding, uncoiling and placing in position including cost of binding wire and shuttering shall be paid extra under relevant item of USOR-2010. 2. Work will be executed as per Indian Railway Unified Standard Specifications applicable for RCC/PSC works contained in Chapter-4.</p>				
10	NS-13	<p>Providing, laying and spreading thick Blanketing Material at site in desired profile as decided by Engineer-In-Charge, as per RDSO's guidelines and specifications / Railway Board instructions and</p>	cum	60000	1377.04	82622400.00



TRUE COPY

TRUE COPY

		special conditions of contract, including all leads , royalty, lifts, ascents, descents, crossing of nallahs or any other obstructions including mechanical compaction in layers (not exceeding 30 cm thick) with vibratory roller. The rates shall include all dressing of bank to final profile, demarcation and setting out of profile, site clearance, removing of shrubs, roots of vegetations growth, heavy grass, benching of existing slope of old bank, all handling/re-handling, taxes, octroi and royalty etc. as a complete job.				
11	NS-14	Providing and laying in position reinforced concrete cement of M-25 Grade pre-cast as per approved plan and mix design with coarse sand and stone aggregates of 20 mm down gauge for drain covers, manhole covers, Flue tops etc for all heights and depths including shuttering , compaction of concrete by electric/ mechanical vibrator, providing and using admixture in recommended proportion as IS-456, IS-9103 and concrete bridge code applicable as per approved mix design meeting the conditions of minimum cement content, maximum water cement ration and slump as specified in special conditions produced by RMC plant./automatic computerized/ electric batching plant and placed using concrete pump including designing of concrete mix finishing exposed	cum	277	6243.02	1729316.54



TRUE COPY

TRUE COPY

		complete job as per specification and as per directions of Engineer in Charge. Nothing extra will be paid on any account. The rate will also include cost of OPC cement and admixture (Plasticizer, super plasticizer, or retarder etc.) as per approved mix. Design. Note- Payment of temperature reinforcement steel including cutting, straightening, hooking, bending, binding, uncoiling and placing in position including cost of binding wire and shuttering shall be paid extra under relevant item of USOR-2010. (ii) MCC M-25				
35	NS-12 (i)	Earthwork in filling in embankment , guide bunds, around buried type abutments, bridge gaps, trolley refuges, rain bunds, if provided, platforms etc. with earth, suitable for embankment as per RDSO latest Specifications and guidelines GE: G-14 of Soil Quality Class SQ1, SQ-2 & SQ-3 ,excavated from outside railway boundary entirely arranged by the contractor at his own cost including all leads, lifts, ascents, descents, crossing of nallahs or any other obstructions. The item shall include demarcation and setting out of profile, site clearance, removing of shrubs, roots of vegetations growth, heavy grass, benching of existing slope of old bank, all handling/re-handling, spreading in layers with motor grader, bringing the	cum	75000	268.15	20111250.00

		moisture content to OMC, mechanical compaction to specified density and dressing of bank to final profile as a complete job. The payment shall be made as per finished profile and the rate shall include all costs including taxes, octroi, royalty etc. except for mechanical compaction which shall be paid extra under relevant item. Cut trees shall be property of railways and to be deposited in the railway godown unless specified otherwise in the Special Conditions of Contract. (i) SQ-1				
36	NS-20 (a)	Supplying & fixing pressed steel door and windows frames as per IS 4351-1977 with joints mitered Double rebate chowkat and welded with hold fast of MS fiate of size 125mm x 20mm x 3mm on back side and embedded in CC block of suitable size 1:2:4 (1 cement 2 coarse sand 4 stone chips 20mm and down gauge) including providing arrangement for welding of hinges tower bolts eyes/holes, sliding bolts etc. as required including primer complete CC block 1:2:4 mix will be paid separately under relevant item of USSOR 2010 as per approved drawing. (a) Frames of sectional size 105x60x1.25mm having arrangements for fixing single shutters.	Metre	500	322.96	161480.00
37	NS-20 (b)	Supplying & fixing pressed steel door and windows frames as per IS 4351-1977 with joints mitered Double rebate chowkat and welded with hold fast of MS fiate of size 125mm	Metre	500	382.24	191120.00



TRUE COPY

TRUE COPY

		<p>plant/automatic computerized batching plant and placed using concrete pump including designing of concrete mix, finishing the exposed surface of concrete, curing of concrete as required in IRC-112/IRS-CBC/IS codes as applicable, including all lead by transit mixer (Crossing of stream, nallahs, railway tracks, level crossings or any other obstruction such as traffic jam whatsoever), lift, pumping, ascend, descend, loading, unloading, handling, wastage if any, cost of all safety works and safety precautions with all labour, arrangements for cold weather and hot weather concrete as applicable, taxes and royalty etc as a complete job as per specification and as per directions of Engineer in Charge. Nothing extra will be paid on any account. The rate will also include cost of OPC cement and admixture (Plasticizer, super plasticizer, or retarder etc.) as per approved mix. Design. (ii) CC M-30 in roads</p>				
39	NS-12 (ii)	<p>Earthwork in filling in embankment , guide bunds, around buried type abutments, bridge gaps, trolley refuges, rain bunds, if provided, platforms etc. with earth, suitable for embankment as per RDSO latest Specifications and guidelines GE: G-14 of Soil Quality Class SQ1, SQ-2 & SQ-3 ,excavated from outside railway boundary entirely</p>	cum	600000	289.05	173430000.00

		<p>arranged by the contractor at his own cost including all leads, lifts, ascents, descents, crossing of nallahs or any other obstructions. The item shall include demarcation and setting out of profile, site clearance, removing of shrubs, roots of vegetations growth, heavy grass, benching of existing slope of old bank, all handling/re-handling, spreading in layers with motor grader, bringing the moisture content to OMC, mechanical compaction to specified density and dressing of bank to final profile as a complete job. The payment shall be made as per finished profile and the rate shall include all costs including taxes, octroi, royalty etc. except for mechanical compaction which shall be paid extra under relevant item. Cut trees shall be property of railways and to be deposited in the railway godown unless specified otherwise in the Special Conditions of Contract. (ii) SQ-2</p>				
40	NS-12 (iii)	<p>Earthwork in filling in embankment , guide bunds, around buried type abutments, bridge gaps, trolley refuges, rain bunds, if provided, platforms etc. with earth, suitable for embankment as per RDSO latest Specifications and guidelines GE: G-14 of Soil Quality Class SQ1, SQ-2 & SQ-3 ,excavated from outside railway boundary entirely arranged by the contractor at his own cost including all leads,</p>	cum	75000	302.98	22723500.00

	<p>lifts, ascents, descents, crossing of nallahs or any other obstructions. The item shall include demarcation and setting out of profile, site clearance, removing of shrubs, roots of vegetations growth, heavy grass, benching of existing slope of old bank, all handling/re-handling, spreading in layers with motor grader, bringing the moisture content to OMC, mechanical compaction to specified density and dressing of bank to final profile as a complete job. The payment shall be made as per finished profile and the rate shall include all costs including taxes, octroi, royalty etc. except for mechanical compaction which shall be paid extra under relevant item. Cut trees shall be property of railways and to be deposited in the railway godown unless specified otherwise in the Special Conditions of Contract. (iii) SQ-3</p>					
					Total	416062796.95

Annexure R-2

Ref. No. SCL/BGRL/20221003

Dt. 03.10.2022

To

The Dy. Chief Engineer/C-II,
Northern Railway,
Chandigarh

Subject: Construction of Civil works including Earthwork, Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link.

Ref Your office acceptance letter no. DyCE-C-2-CDG-Engineering/142-W-C-II-CDG-01-2022-23/01231990058556 Dt. 21.07.2022.

Dear Sir,

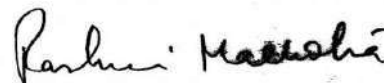
Reference to above it is to submit that the above subject work has been allotted to us.

We have identified following locations to procure soil for taking up earthwork filling to construct track embankment. You are requested to get the soil tested for its suitability to be used in Railway embankments so that the legal and commercial formalities to buy this soil may be completed.

This is for your kind information pl.

Assuring you of our best services at all times


Yours truly,



TRUE COPY

Northern Railway

Annexure R-3

Executive Engineer/Const.-I
Northern Railway, Chandigarh.

No. 70-A/cs/XEN/C/1/CDG

Dated. 07-10-2022

Dr. GHUMAN AND GUPTA GEOTECH CONSUTANTA
F-81, PHASE -07, INDUSTRIAL AREA, MOHALI,
SAS NAGAR (PUNJAB).

Subject:- Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's. Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh - Baddi New BG Rail Link.

Agency: M/S Singla Constructions Limited
SCO 22-23, 1st Floor,
Sector-28C, Chandigarh-160002

Kindly arrange to test following soil samples collected from source in

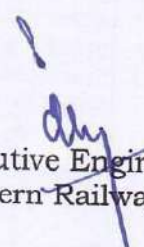
1. Village Gorakh Nath (Nawan Nagar) in Haryana
2. Village Lehraundi (Nawan Nagar) in Haryana
3. Mauza Khol (Kalyanpur) in Himachal


Following tests are to be conducted:

1. Optimum Moisture Content, Dry Density (Heavy Compaction) Modified Proctor,
2. Grain size Analysis
3. Liquid Limit & Plastic Limit
4. CBR value
5. Chemical Testing

regarding physical and Chemical properties of soil as per relevant IS codes RDSO guidelines in c/w construction of railway embankments.

DA/03 Sealed samples as above 50 kg each


Executive Engineer/Const./1,
Northern Railway, Chandigarh

 : *Manshi*
TRUE COPY

Northern Railway

Annexure R-4

Office of the
Executive Engineer/Const.-I
Northern Railway, Chandigarh

No. 70-A/cs/XEN/C/1/CDG

Dated. 10.03.2023

Dr. GHUMAN AND GUPTA GEOTECH CONSUTANTA
F-81, PHASE -07, INDUSTRIAL AREA, MOHALI,
SAS NAGAR (PUNJAB).

Subject:- Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's. Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh - Baddi New BG Rail Link.

Agency: M/S Singla Constructions Limited
SCO 22-23, 1st Floor,
Sector-28C, Chandigarh-160002

Kindly arrange to test following soil samples collected from source at

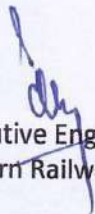
1. Village Kona (Nawan Nagar), Haryana
2. Plot No. 18, Sector-5, Panchkula
3. Plot No. HS1, Sector-6, MDC, Panchkula


Following tests are required to be conducted:

1. Optimum Moisture Content, Dry Density (Heavy Compaction) Modified Proctor,
2. Grain size Analysis
3. Liquid Limit & Plastic Limit
4. CBR value
5. Chemical Testing

regarding physical and Chemical properties of soil as per relevant IS codes and RDSO Guidelines relevant to construction of railway embankments.

DA/03 Sealed samples as above 50 kg each


Executive Engineer/Const./1,
Northern Railway, Chandigarh

 : *Manshi*
TRUE COPY



Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Curn

Director, Technical Education (UT) Chandigarh

Experts for :



TC-5045

Laboratory Division
&
Administrative Office

F-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-160055

0172-4666081
0172-4672074

E-mail : gggc_laboratory@yahoo.co.in

Website : gggclaboratories.com

- ◆ Soil investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting,, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report/ULR No.	TC5045220000003975F	Report Date : 14.10.2022	Page-1/2
Issued To	Executive Engineer/Const/I, Northern Railway, Baddi.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for following lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	07.10.2022		
Date of Reporting	14.10.2022		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 07.10.2022		
Source	Village Gorakh Nath (Nawan Nagar) in Haryana		
Discipline	Mechanical		
Group	Soil & Rock		

S.No	Test Parameters	Units	Results	Test Method
1.	Grain Size Analysis	%	Gravel = 14.9% Sand = 70.9% Silt = 14.2% Clay = 0.0%	IS:2720 (P-4)-1985
2.	Sieve Analysis of soils fraction passing on	%		IS:2720 (P-4)-1985 (RA 2015)
2.1.	80.0 mm		100	
2.2.	40.0 mm		100	
2.3.	20.0 mm		98.3	
2.4.	10.0 mm		91.7	
2.5.	4.75 mm		88.3	
2.6.	2.36 mm		71.2	
2.7.	1.18 mm		63.5	
2.8.	0.60 mm		50.0	
2.9.	0.30 mm		37.3	
2.10.	0.15 mm		26.7	
2.11.	0.075 mm		11.2	

Notes : 1. The results reported above are for information of the department and shall not be subjected to any purpose.
2. The above result pertain to the particular samples supplied to the laboratory.
3. Total Liability of our test house is limited to the invoice cost.
4. Samples will be destroyed after 15 days from the date of reporting.

(Signature)

(Signature)



Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Cum

Director, Technical Education (UT) Chandigarh

Experts for :



TC-5045

Laboratory Division
&
Administrative Office

F-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-160055

0172-4668081
0172-4672074

E-mail : gggc_laboratory@yahoo.co.in

Website : gggclaboratories.com

- ◆ Soil investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigation Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report/ULR No.	TCS045220000003976F	Report Date : 14.10.2022	Page-2/2
----------------	---------------------	--------------------------	----------

3.	Modified Proctor Compaction Test	g/cc %	MDD = 2.05 OMC = 7.6	IS:2720 (P-8)-1983
4.	Liquid Limit Plastic Limit Plasticity Index	%	- Non-Plastic -	IS:2720 (P-5)-1985
5.	Soil Classification	-	'SM' Silty Sand	IS:1498-1970
6.	CBR Value Test at 97% of MDD at OMC			IS:2720 (P-16)
i)	Unsoaked CBR value	%	15.2	
ii)	Soaked CBR value	%	7.9	
7.	Direct Shear Test at 97% of MDD			IS:2720 (P-13)-1986 (RA 2015)
i)	Angle of Internal Friction (Ø)	Degree ^o	32.9 ^o	
ii)	Cohesion (C)	KN/m ²	0.0	
8.	Consolidation Test (Compression Index)	-	0.04	IS:2720 (P-15)-1965 (RA 2015)
9.	Coefficient of Permeability	cm/sec	7.1 x 10 ⁻⁵	IS:2720 (P-17)-1986 (RA 2016)
10.	Unconfined Compressive Strength or undrained cohesion (C _u)	Kg/cm ²	0.0	IS:2720 (P-10)- 1991
11.	Sand Equivalent Value	-	59	IS:2720 (P-37)-1976 (RA 2016)

Remarks : The above results are for your record please.

End of the Test Report

-Reviewed by
Er. Gaurav Gupta (T.Mgr.)

Authorized Signatory,
Er. Rajiv Kumar Gupta



- Notes :
1. The results reported above are for information of the client and are not to be used in any court of law for any purpose.
 2. The above result pertain to the particular samples submitted to our laboratory.
 3. Total Liability of our test house is limited to the invoice value.
 4. Samples will be destroyed after 15 days from the date of test.

TRUE COPY



Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Cum

Director, Technical Education (UT) Chandigarh

Experts for :

Laboratory Division
&
Administrative Office

F-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-160055

0172-4666081
0172-4672074

E-mail : gggc_laboratory@yahoo.co.in
Websites : gggclaboratories.com

- ◆ Soil Investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analaysats of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting,, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report No.	GGGC/D-141022/17/2022-2023	Report Date : 14.10.2022	Page-1/1
Issued To	Executive Engineer/Const/I, Northern Railway, Baddi.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for Chemical lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	07.10.2022		
Date of Reporting	14.10.2022		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 07.10.2022		
Source	Village Gorakh Nath (Nawan Nagar) in Haryana		

S.No	Test Parameters	Units	Results	Test Method
1.	Total Chloride Salt	mg/kg	81.2	IS:2720 (P-21)
2.	Organic Matter	%	2.05	IS:2720 (P-22)
3.	Calcium Carbonate	mg/kg	50	IS:2720 (P-23)
4.	Cation exchange capacity	meq/100g	23	IS:2720 (P-24)
5.	pH Value	-	7.78	IS:2720 (P-26)
6.	Total Soluble sulphates	mg/kg	24	IS:2720 (P-27)
7.	Chloride	mg/kg	18	Manual for Soil Testing, Govt. of India, Jan 2011.

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by
Er. Gaurav Gupta (T.Mgr.)

Authorized Signatory,
Er. Rajiv Kumar Gupta



- Notes :
1. The results reported above are for information of the department and shall not be subjected to any court of law for any purpose.
 2. The above result pertain to the particular samples only.
 3. Total Liability of our test house is limited to the amount of test fee.
 4. Samples will be destroyed after 15 days from the date of test certificate unless otherwise specified.

TRUE COPY

TRUE COPY



Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Cum

Director, Technical Education (UT) Chandigarh

Experts for :



TC-5045

Laboratory Division

Administrative Office

F-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-160055

0172-4666081
0172-4672074

E-mail : gggc_laboratory@yahoo.co.in
Website : gggclaboratories.com

- ◆ Soil investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report/ULR No.	TC5045220000003974F	Report Date : 14.10.2022	Page-1/2
Issued To	Executive Engineer/Const/I, Northern Railway, Baddi.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for following lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	07.10.2022		
Date of Reporting	14.10.2022		
Letter Ref. & Date:	70-A/es/XEN/C/I/CDG, dated : 07.10.2022		
Source	Mauza Khol (Kalyanpur) in Himachal		
Discipline	Mechanical		
Group	Soil & Rock		

S.No	Test Parameters	Units	Results	Test Method
1.	Grain Size Analysis	%	Gravel = 14.3% Sand = 71.2% Silt = 14.5% Clay = 0.0%	IS:2720 (P-4)-1985
2.	Sieve Analysis of soils fraction passing on	%		IS:2720 (P-4)-1985 (RA 2015)
2.1	80.0 mm		100	
2.2	40.0 mm		100	
2.3	20.0 mm		97.1	
2.4	10.0 mm		93.3	
2.5	4.75 mm		85.0	
2.6	2.36 mm		75.5	
2.7	1.18 mm		63.7	
2.8	0.60 mm		52.9	
2.9	0.30 mm		37.3	
2.10	0.15 mm		28.8	
2.11	0.075 mm		14.5	

- Notes :
1. The results reported above are for information of the client and shall not be used to any court of law for any purpose.
 2. The above result pertain to the particular samples supplied to the laboratory.
 3. Total Liability of our test house is limited to the invoice value.
 4. Samples will be returned after 15 days from the date of testing.

TRUE COPY



Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Gum

Director, Technical Education (UT) Chandigarh

Experts for :



TC-5045

Laboratory Division
&
Administrative Office

F-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-160055

0172-4666081
0172-4672074

E-mail : gggc_laboratory@yahoo.co.in

Website : gggclaboratories.com

- ◆ Soil Investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigation Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report/ULR No.	TC5045220000003974F	Report Date : 14.10.2022	Page-2/2
----------------	---------------------	--------------------------	----------

3.	Modified Proctor Compaction Test	g/cc %	MDD = 2.04 OMC = 8.8	IS:2720 (P-8)-1983
4.	Liquid Limit Plastic Limit Plasticity Index	%	- Non-Plastic -	IS:2720 (P-5)-1985
5.	Soil Classification	-	'SM' Silty Sand	IS:1498-1970
6.	CBR Value Test at 97% of MDD at OMC			IS:2720 (P-16)
i)	Unsoaked CBR value	%	14.3	
ii)	Soaked CBR value	%	8.5	
7.	Direct Shear Test at 97% of MDD			IS:2720 (P-13)-1986 (RA 2015)
i)	Angle of Internal Friction (ϕ)	Degree ^o	33.5 ^o	
ii)	Cohesion (C)	KN/m ²	0.0	
8.	Consolidation Test (Compression Index)	-	0.06	IS:2720 (P-15)-1965 (RA 2015)
9.	Coefficient of Permeability	cm/sec	6.4×10^{-3}	IS:2720 (P-17)-1986 (RA 2016)
10.	Unconfined Compressive Strength or undrained cohesion (C_u)	Kg/cm ²	0.0	IS:2720 (P-10)- 1991
11.	Sand Equivalent Value	-	60	IS:2720 (P-37)-1976 (RA 2016)

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by
Er. Gaurav Gupta (T.Mgr.)

Authorized Signatory,
Er. Rajiv Kumar Gupta



- Notes :
1. The results reported above are for information of the client and are not to be used in any court of law for any purpose.
 2. The above result pertain to the particular samples supplied to the Laboratory.
 3. Total Liability of our test house is limited to the invoice amount.

TRUE COPY



Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Cum

Director, Technical Education (UT) Chandigarh

Experts for :

Laboratory Division

&

Administrative Office

F-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-160055

0172-4666081
0172-4672074

E-mail : gggc_laboratory@yahoo.co.in

Website : gggclaboratories.com

- ◆ Soil investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kote Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report No.	GGGC/D-141022/19/2022-2023	Report Date : 14.10.2022	Page-1/1
Issued To	Executive Engineer/Const./I, Northern Railway, Baddi.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for following lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	07.10.2022		
Date of Reporting	14.10.2022		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 07.10.2022.		
Source	Mauza Khol (Kalyanpur) in Himachal		

S.No	Test Parameters	Units	Results	Test Method
1.	Total Chloride Salt	mg/kg	78.5	IS:2720 (P-21)
2.	Organic Matter	%	2.00	IS:2720 (P-22)
3.	Calcium Carbonate	mg/kg	54	IS:2720 (P-23)
4.	Cation exchange capacity	meq/100g	25	IS:2720 (P-24)
5.	pH Value	-	7.76	IS:2720 (P-26)
6.	Total Soluble sulphates	mg/kg	20	IS:2720 (P-27)
7.	Chloride	mg/kg	14	Manual for Soil Testing, Govt. of India, Jan 2011

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by

Er. Gaurav Gupta (T.Mgr.)

Authorized Signatory,

Er. Rajiv Kumar Gupta



Notes : 1. The results reported above are for information of the department and shall not be subjected to any court-law for any purpose.

2. The above result pertain to the particular sampler

3. Total Liability of our test house is limited to the li

4. Samples will be destroyed after 15 days from the

TRUE COPY

TRUE COPY



Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Cum

Director, Technical Education (UT) Chandigarh

Experts for :



TC-5045

Laboratory Division
&
Administrative Office

F-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-160055

0172-4666081
0172-4672074

E-mail : gggc_laboratory@yahoo.co.in

Website : gggclaboratories.com

- ◆ Soil investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report/ULR No.	TC504522000003976F	Report Date : 14.10.2022	Page-1/2
Issued To	Executive Engineer/Const/I, Northern Railway, Baddi.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited,		
Sample Particular	Sample of Soil for following lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	07.10.2022		
Date of Reporting	14.10.2022		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 07.10.2022		
Source	Village Lehraundi (Nawan Nagar) in Haryana		
Discipline	Mechanical		
Group	Soil & Rock		

S.No	Test Parameters	Units	Results	Test Method
1.	Grain Size Analysis	%	Gravel = 14.5% Sand = 71.3% Silt = 14.2% Clay = 0.0%	IS:2720 (P-4)-1985
2.	Sieve Analysis of soils fraction passing on	%		IS:2720 (P-4)-1985 (RA 2015)
2.1	80.0 mm		100	
2.2	40.0 mm		100	
2.3	20.0 mm		99.9	
2.4	10.0 mm		98.1	
2.5	4.75 mm		89.3	
2.6	2.36 mm		78.3	
2.7	1.18 mm		65.5	
2.8	0.60 mm		53.7	
2.9	0.30 mm		39.9	
2.10	0.15 mm		28.7	
2.11	0.075 mm		14.2	

Notes : 1. The results reported above are for information of the client and are not to be used in any court of law for any purpose.
2. The above result pertain to the particular samples submitted to our Laboratory.
3. Total Liability of our test house is limited to the invoice amount.
4. Report is valid for 12 months from the date of issue.

[Signature]
TRUE COPY



Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman
 Ph.D (Geotechnical Engg.) Roorkee
 Ex. Prof. & Head of Civil Engg.
 Pb. Engineering College, Chd. Cum
 Director, Technical Education (UT) Chandigarh
 Experts for :



TC-5045

Laboratory Division
 &
 Administrative Office
 F-81, Phase-VII,
 Industrial Focal Point,
 Mohali (Pb)-160055

0172-4666081
 0172-4672074

E-mail : gggc_laboratory@yahoo.co.in
 Website : gggclaboratories.com

- ◆ Soil investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigation Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report/ULR No.	TC5045220000003975F	Report Date : 14.10.2022	Page-2/2
----------------	---------------------	--------------------------	----------

3.	Modified Proctor Compaction Test	g/cc %	MDD = 2.05 OMC = 7.6	IS:2720 (P-8)-1983
4.	Liquid Limit Plastic Limit Plasticity Index	%	- Non-Plastic	IS:2720 (P-5)-1985
5.	Soil Classification	-	'SM' Silty Sand	IS:1498-1970
6.	CBR Value Test at 97% of MDD at OMC			IS:2720 (P-16)
i)	Unsoaked CBR value	%	15.2	
ii)	Soaked CBR value	%	7.8	
7.	Direct Shear Test at 97% of MDD			IS:2720 (P-13)-1986 (RA 2015)
i)	Angle of Internal Friction (ϕ)	Degree ^o	33.3 ^o	
ii)	Cohesion (C)	KN/m ²	0.0	
8.	Consolidation Test (Compression Index)	-	0.06	IS:2720 (P-15)-1965 (RA 2015)
9.	Coefficient of Permeability	cm/sec	6.3×10^{-5}	IS:2720 (P-17)-1986 (RA 2016)
10.	Unconfined Compressive Strength or undrained cohesion (C_u)	Kg/cm ²	0.0	IS:2720 (P-10)-1991
11.	Sand Equivalent Value	-	60	IS:2720 (P-37)-1976 (RA 2016)

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by
 Er. Gaurav Gupta (T.Mgr.)

Authorized Signatory,
 Er. Rajiv Kumar Gupta



- Notes :
1. The results reported above are for information of the client and should not be used to any court of law for any purpose.
 2. The above result pertain to the particular samples submitted to the Laboratory.
 3. Total Liability of our test house is limited to the invoice value.
 4. Samples will be destroyed after 12 days from the date of test.

TRUE COPY



Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Cum

Director, Technical Education (UT) Chandigarh
Experts for :

Laboratory Division
&
Administrative Office
F-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-160055

0172-4666081
0172-4672074

E-mail : gggc_laboratory@yahoo.co.in
Website : gggclaboratories.com

- ◆ Soil investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report No.	GGGC/D-141022/18/2022-2023	Report Date : 14.10.2022	Page-1/1
Issued To	Executive Engineer/Const/l, Northern Railway, Baddi.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24B25 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for following lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	07.10.2022		
Date of Reporting	14.10.2022		
Letter Ref. & Date:	70-A/cs/XEN/C/l/CDG, dated : 07.10.2022		
Source	Village Lehraundi (Nawan Nagar) in Haryana		

I.	CHEMICAL TEST.			
S.No	Test Parameters	Units	Results	Test Method
1.	Total Chloride Salt	mg/kg	83.0	IS:2720 (P-21)
2.	Organic Matter	%	2.06	IS:2720 (P-22)
3.	Calcium Carbonate	mg/kg	55	IS:2720 (P-23)
4.	Cation exchange capacity	meq/100g	27	IS:2720 (P-24)
5.	pH Value	-	7.80	IS:2720 (P-26)
6.	Total Soluble sulphates	mg/kg	23	IS:2720 (P-27)
7.	Chloride	mg/kg	19	Manual for Soil Testing, Govt. of India, Jan 2011.

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by
Er. Gaurav Gupta (T.Mgr.)

Authorized Signatory,
Er. Rajiv Kumar Gupta



- Notes :
1. The results reported above are for information of the department and shall not be subjected to any court of law for any purpose.
 2. The above result pertain to the particular samples submitted to our Laboratory.
 3. Total Liability of our test house is limited to the amount.
 4. Samples will be destroyed after 15 days from the date of reporting unless otherwise specified.



Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Cum

Director, Technical Education (UT) Chandigarh

Experts for :



TC-5045

Laboratory Division
&
Administrative Office

F-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-160055

0172-4666081
0172-4672074

E-mail : gggc_laboratory@yahoo.co.in

Website : gggclaboratories.com

- ◆ Soil Investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report/ULR No.	TC504523000000940F	Report Date : 16.03.2023	Page-1/2
Issued To	Executive Engineer/Const/I, Northern Railway, Baddi.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for following lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	10.03.2023		
Date of Reporting	16.03.2023		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 10.03.2023		
Source	Village Kona (Nawan Nagar) in Haryana.		
Discipline	Mechanical		
Group	Soil & Rock		

S.No	Test Parameters	Units	Results	Test Method
1.	Grain Size Analysis	%	Gravel = 14.8% Sand = 70.7% Silt = 14.5% Clay = 0.0%	IS:2720 (P-4)-1985
2.	Sieve Analysis of soils fraction passing on			
2.1	80.0 mm		100	
2.2	40.0 mm		100	
2.3	20.0 mm		95.2	
2.4	10.0 mm		90.0	
2.5	4.75 mm	%	85.2	IS:2720 (P-4)-1985 (RA 2015)
2.6	2.36 mm		73.2	
2.7	1.18 mm		62.7	
2.8	0.60 mm		51.3	
2.9	0.30 mm		38.9	
2.10	0.15 mm		25.6	
2.11	0.075 mm		14.5	

Notes : 1. The results reported above are for information of the client and shall not be used to any court of law for any purpose.
2. The above result pertain to the particular samples as submitted to the Laboratory.
3. Total Liability of our test house is limited to the invoice amount.

[Signature]
Laboratory.

TRUE COPY



Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman
 Ph.D (Geotechnical Engg.) Roorkee
 Ex. Prof. & Head of Civil Engg.
 Pb. Engineering College, Chd. Cum
 Director, Technical Education (UT) Chandigarh
 Experts for :



TC-5045

Laboratory Division
 &
 Administrative Office
 F-81, Phase-VII,
 Industrial Focal Point,
 Mohali (Pb)-160055

0172-4666081
 0172-4672074

E-mail : gggc_laboratory@yahoo.co.in
 Website : gggclaboratories.com

- ◆ Soil investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report/ULR No.	TC504523000000940F	Report Date : 16.03.2023	Page-2/2
----------------	--------------------	--------------------------	----------

3.	Modified Proctor Compaction Test	g/cc %	MDD = 2.05 OMC = 7.9	IS:2720 (P-8)-1983
4.	Liquid Limit Plastic Limit Plasticity Index	%	- Non-Plastic -	IS:2720 (P-5)-1985
5.	Soil Classification	-	'SM' Silty Sand	IS:1498-1970
6.	CBR Value Test at 97% of MDD at OMC			
i)	Unsoaked CBR value	%	15.1	IS:2720 (P-16)
ii)	Soaked CBR value	%	8.2	
7.	Direct Shear Test at 97% of MDD			
i)	Angle of Internal Friction (Ø)	Degree ^o	33.1 ^o	IS:2720 (P-13)-1986 (RA 2015)
ii)	Cohesion (C)	KN/m ²	0.0	
8.	Consolidation Test (Compression Index)	-	0.05	IS:2720 (P-15)-1965 (RA 2015)
9.	Coefficient of Permeability	cm/sec	6.2 x 10 ⁻⁵	IS:2720 (P-17)-1986 (RA 2016)
10.	Unconfined Compressive Strength or undrained cohesion (C _u)	Kg/cm ²	0.0	IS:2720 (P-10)- 1991
11.	Sand Equivalent Value	-	61	IS:2720 (P-37)-1976 (RA 2016)

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by
 Er. Gaurav Gupta (T.Mgr.)

Authorized Signatory,
 Er. Rajiv Kumar Gupta



Notes : 1. The results reported above are for information of the department and shall not be used to any court of law for any purpose.
 2. The above result pertain to the particular samples in Laboratory.
 3. Total Liability of our test house is limited to the invoice amount.
 4. Samples will be destroyed after 15 days from the date of report.



Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman
 Ph.D (Geotechnical Engg.) Roorkee
 Ex. Prof. & Head of Civil Engg.
 Pb. Engineering College, Chd. Cum
 Director, Technical Education (UT) Chandigarh
Experts for :

Laboratory Division
 &
 Administrative Office
 F-81, Phase-VII,
 Industrial Focal Point,
 Mohali (Pb)-160055

0172-4666081
 0172-4672074

E-mail : gggc_laboratory@yahoo.co.in
 Website : gggclaboratories.com

- ◆ Soil investigations for Buildings, Bridges, OHRe, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting,, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

ReportNo.	GGGC/D-160323/25/2023-2024	Report Date : 16.03.2023	Page-1/1
Issued To	Executive Engineer/Const/l, Northern Railway, Baddi.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for Chemical lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	10.03.2023		
Date of Reporting	16.03.2023		
Letter Ref. & Date:	70-A/cs/XEN/C/l/CDG, dated : 10.03.2023		
Source	Village Kona (Nawan Nagar) in Haryana.		

S.No	Test Parameters	Units	Results	Test Method
1.	Total Chloride Salt	mg/kg	79.5	IS:2720 (P-21)
2.	Organic Matter	%	2.02	IS:2720 (P-22)
3.	Calcium Carbonate	mg/kg	49	IS:2720 (P-23)
4.	Cation exchange capacity	meq/100g	20	IS:2720 (P-24)
5.	pH Value	-	7.76	IS:2720 (P-26)
6.	Total Soluble sulphates	mg/kg	21	IS:2720 (P-27)
7.	Chloride	mg/kg	16	Manual for Soil Testing, Govt. of India, Jan 2011.

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by
 Er. Gaurav Gupta (T.Mgr.)

Authorized Signatory,
 Er. Rajiv Kumar Gupta



Notes : 1. The results reported above are for information of the department and shall not be subjected to any court of law for any purpose.
 2. The above result pertain to the particular sample
 3. Total Liability of our test house is limited to the amount.
 4. Samples will be destroyed after 15 days from the date of reporting.

TRUE COPY

gggc

Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Cum

Director, Technical Education (UT) Chandigarh

Experts for :



TC-5045

Laboratory Division
&
Administrative OfficeF-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-1600550172-4666081
0172-4672074

E-mail : gggc_laboratory@yahoo.co.in

Website : gggclaboratories.com

- ◆ Soil investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DRD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting,, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report/ULR No.	TC50452300000942F	Report Date : 16.03.2023	Page-1/2
Issued To	The Executive Engineer/Const/1, Northern Railway, Chandigarh.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for following lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	10.03.2023		
Date of Reporting	16.03.2023		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 10.03.2023		
Source	Plot No. HS1, Sector-6, MDC, Panchkula.		
Discipline	Mechanical		
Group	Soil & Rock		

S.No	Test Parameters	Units	Results	Test Method
1.	Grain Size Analysis	%	Gravel = 20.4% Sand = 61.4% Silt = 18.2% Clay = 0.0%	IS:2720 (P-4)-1985
2.	Sieve Analysis of soils fraction passing on			
2.1	80.0 mm		100	
2.2	40.0 mm		100	
2.3	20.0 mm		96.2	
2.4	10.0 mm		84.5	
2.5	4.75 mm		79.6	
2.6	2.36 mm	%	70.8	IS:2720 (P-4)-1985 (RA 2015)
2.7	1.18 mm		65.2	
2.8	0.60 mm		60.0	
2.9	0.30 mm		42.7	
2.10	0.15 mm		27.4	
2.11	0.075 mm		18.2	

- Notes : 1. The results reported above are for information of the department and shall not be subjected to any court of law for any purpose.
2. The above result pertain to the particular samples supplied to our Laboratory.
3. Total Liability of our test house is limited to the invoiced amount.
4. Samples will be destroyed after 15 days from the date of test certificate unless otherwise specified.

TRUE COPY

gggc

Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Cum

Director, Technical Education (UT) Chandigarh

Experts for :



TC-5045

Laboratory Division
&
Administrative OfficeF-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-160055

0172-4666081

0172-4672074

E-mail : gggc_laboratory@yahoo.co.in

Website : gggclaboratories.com

- ◆ Soil investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report/ULR No.	TC50452300000942F	Report Date : 16.03.2023	Page-2/2
3.	Modified Proctor Compaction Test	g/cc %	MDD = 2.06 OMC = 7.2 IS:2720 (P-8)-1983
4.	Liquid Limit Plastic Limit Plasticity Index	%	- Non-Plastic - IS:2720 (P-5)-1985
5.	Soil Classification	-	'SM' Silty Sand IS:1498-1970
6.	CBR Value Test at 97% of MDD at OMC		
i)	Unsoaked CBR value	%	18.2 IS:2720 (P-16)
ii)	Soaked CBR value	%	8.2
7.	Direct Shear Test at 97% of MDD		
i)	Angle of Internal Friction (ϕ)	Degree ^o	32.2 ^o IS:2720 (P-13)-1986 (RA 2015)
ii)	Cohesion (C)	KN/m ²	0.0
8.	Consolidation Test (Compression Index)	-	0.05 IS:2720 (P-15)-1965 (RA 2015)
9.	Coefficient of Permeability	cm/sec	6.5×10^{-5} IS:2720 (P-17)-1986 (RA 2016)
10.	Unconfined Compressive Strength or undrained cohesion (C_u)	Kg/cm ²	0.0 IS:2720 (P-10)-1991
11.	Sand Equivalent Value	-	63 IS:2720 (P-37)-1976 (RA 2016)

Remarks : The above results are for your record please.

Reviewed by
Er. Gaurav Gupta (T.Mgr.)

End of the Test Report

Authorized Signatory,
Er. Rajiv Kumar Gupta

Rajiv Kumar Gupta

TRUE COPY

- Notes :
1. The results reported above are for information of the department and shall not be subjected to any court of law for any purpose.
 2. The above result pertain to the particular samples supplied to our Laboratory.
 3. Total Liability of our test house is limited to the invoiced amount.
 4. Samples will be destroyed after 15 days from the date of test certificate unless otherwise specified.

TRUE COPY



Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Cum

Director, Technical Education (UT) Chandigarh

Experts for :

Laboratory Division
&
Administrative Office

F-81, Phase-VII,
Industrial Focal Point,
Mohall (Pb)-160055

0172-4666081
0172-4672074

E-mail : gggc_laboratory@yahoo.co.in

Website : gggclaboratories.com

- ◆ Soil investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete. Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting,, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

ReportNo.	GGGC/D-160323/27/2023-2024	Report Date : 16.03.2023	Page-1/1
Issued To	The Executive Engineer/Const/1, Northern Railway, Chandigarh.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for Chemical lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	10.03.2023		
Date of Reporting	16.03.2023		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 10.03.2023		
Source	Plot No. HS1, Sector-6, MDC, Panchkula.		

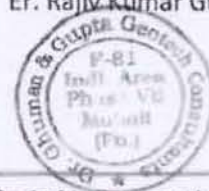
I.	CHEMICAL TEST.			
S.No	Test Parameters	Units	Results	Test Method
1.	Total Chloride Salt	mg/kg	75.1	IS:2720 (P-21)
2.	Organic Matter	%	2.09	IS:2720 (P-22)
3.	Calcium Carbonate	mg/kg	49.9	IS:2720 (P-23)
4.	Cation exchange capacity	meq/100g	19	IS:2720 (P-24)
5.	pH Value	-	7.8	IS:2720 (P-26)
6.	Total Soluble sulphates	mg/kg	23	IS:2720 (P-27)
7.	Chloride	mg/kg	17	Manual for Soil Testing, Govt. of India, Jan 2011.

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by
Er. Gaurav Gupta (T.Mgr.)

Authorized Signatory,
Er. Rajiv Kumar Gupta



- Notes :
- The results reported above are for information of the department and shall not be subjected to any court of law for any purpose.
 - The above result pertain to the particular samples supplied to our Laboratory.
 - Total Liability of our test house is limited to the invoiced amount.
 - Samples will be destroyed after 15 days from the date of test certificate unless otherwise specified.



Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Cum

Director, Technical Education (UT) Chandigarh

Experts for :



TC-5045

Laboratory Division
&
Administrative Office

F-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-160055

0172-4666081

0172-4672074

E-mail : gggc_laboratory@yahoo.co.in

Website : gggclaboratories.com

- ◆ Soil investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigation Structures, Towers, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TRUE COPY

TEST REPORT

Report/ULR No.	TC50452300000941F	Report Date : 16.03.2023	Page-1/2
Issued To	The Executive Engineer/Const/1, Northern Railway, Chandigarh.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for following lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	10.03.2023		
Date of Reporting	16.03.2023		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 10.03.2023		
Source	Plot No. 18, Sector-5, Panchkula.		
Discipline	Mechanical		
Group	Soil & Rock		

S.No	Test Parameters	Units	Results	Test Method
1.	Grain Size Analysis	%	Gravel = 18.6% Sand = 65.2% Silt = 16.2% Clay = 0.0%	IS:2720 (P-4)-1985
2.	Sieve Analysis of soils fraction passing on			IS:2720 (P-4)-1985 (RA 2015)
2.1	80.0 mm		100	
2.2	40.0 mm		100	
2.3	20.0 mm		94.8	
2.4	10.0 mm		87.2	
2.5	4.75 mm		81.4	
2.6	2.36 mm	%	69.8	
2.7	1.18 mm		57.6	
2.8	0.60 mm		48.2	
2.9	0.30 mm		34.0	
2.10	0.15 mm		24.3	
2.11	0.075 mm		16.2	

- Notes :
- The results reported above are for information of the department and shall not be subjected to any court of law for any purpose.
 - The above result pertain to the particular samples supplied to our Laboratory.
 - Total Liability of our test house is limited to the invoiced amount.
 - Samples will be destroyed after 15 days from the date of test certificate unless otherwise specified.

TRUE COPY TRUE COPY

gggc

Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Cum

Director, Technical Education (UT) Chandigarh

Experts for :



TC-5045

Laboratory Division
&
Administrative OfficeF-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-1600550172-4666081
0172-4672074E-mail : gggc_laboratory@yahoo.co.in
Website : gggclaboratories.com

- ◆ Soil Investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting,, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report/ULR No.	TC50452300000941F	Report Date : 16.03.2023	Page-2/2
3.	Modified Proctor Compaction Test	g/cc %	MDD = 2.03 OMC = 8.1 IS:2720 (P-8)-1983
4.	Liquid Limit Plastic Limit Plasticity Index	%	Non-Plastic - IS:2720 (P-5)-1985
5.	Soil Classification	-	'SM' Silty Sand IS:1498-1970
6.	CBR Value Test at 97% of MDD at OMC		
i).	Unsoaked CBR value	%	16.8 IS:2720 (P-16)
ii)	Soaked CBR value	%	7.8
7.	Direct Shear Test at 97% of MDD		
i)	Angle of Internal Friction (ϕ)	Degree ^a	32.4 ^o IS:2720 (P-13)-1986 (RA 2015)
ii)	Cohesion (C)	KN/m ²	0.0
8.	Consolidation Test (Compression Index)	-	0.06 IS:2720 (P-15)-1965 (RA 2015)
9.	Coefficient of Permeability	cm/sec	6.0 x 10 ⁻⁵ IS:2720 (P-17)-1986 (RA 2016)
10.	Unconfined Compressive Strength or undrained cohesion (C _u)	Kg/cm ²	0.0 IS:2720 (P-10)- 1991
11.	Sand Equivalent Value	-	62 IS:2720 (P-37)-1976 (RA 2016)

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by
Er. Gaurav Gupta (T.Mgr.)Authorized Signatory,
Er. Rajiv Kumar Gupta

- Notes :
1. The results reported above are for information of the department and shall not be subjected to any court of law for any purpose.
 2. The above result pertain to the particular samples supplied to our Laboratory.
 3. Total Liability of our test house is limited to the invoiced amount.
 4. Samples will be destroyed after 15 days from the date of test certificate unless otherwise specified.

TRUE COPY TRUE COPY



Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Cum

Director, Technical Education (UT) Chandigarh

Experts for :

Laboratory Division
&
Administrative Office

F-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-160053

0172-4666081
0172-4672074

E-mail : gggc_laboratory@yahoo.co.in

Website : gggclaboratories.com

- ◆ Soil investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting,, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

ReportNo.	GGGC/D-160323/26/2023-2024	Report Date : 16.03.2023	Page-1/1
Issued To	The Executive Engineer/Const/1, Northern Railway, Chandigarh.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for Chemical lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	10.03.2023		
Date of Reporting	16.03.2023		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 10.03.2023		
Source	Plot No. 18, Sector-5, Panchkula.		

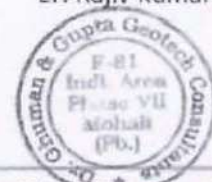
I.	CHEMICAL TEST.			
S.No	Test Parameters	Units	Results	Test Method
1.	Total Chloride Salt	mg/kg	78.1	IS:2720 (P-21)
2.	Organic Matter	%	2.00	IS:2720 (P-22)
3.	Calcium Carbonate	mg/kg	48.1	IS:2720 (P-23)
4.	Cation exchange capacity	meq/100g	21	IS:2720 (P-24)
5.	pH Value	-	7.68	IS:2720 (P-26)
6.	Total Soluble sulphates	mg/kg	20	IS:2720 (P-27)
7.	Chloride	mg/kg	15	Manual for Soil Testing, Govt. of India, Jan 2011.

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by
Er. Gaurav Gupta (T.Mgr.)

Authorized Signatory,
Er. Rajiv Kumar Gupta



- Notes :
- The results reported above are for information of the department and shall not be subjected to any court of law for any purpose.
 - The above result pertain to the particular samples supplied to our Laboratory.
 - Total Liability of our test house is limited to the invoiced amount.
 - Samples will be destroyed after 15 days from the date of test certificate unless otherwise specified.



Annexure R-6

Northern Railway

O/o Deputy Chief Engineer (C-II),
Northern Railway, Chandigarh
Dated- 01.12.2022

No. 70-A/CS/XEN/C/I/CDG

Singla Constructions Limited,
S.C.O-22-23, 1st Floor, Sector-28C,
Chandigarh
E-mail: scl@linve.in, info@sclinfra.com

Subject: Construction of Civil works including Earthwork, Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link.

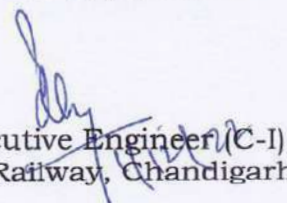
Reference: Your office letter No. SCL/BGRL/20221003 Dt. 03.10.2022

I reference to your above letter the soil samples from sources in Vill. Gorakhnath(Nawan Nagar), Village-Lehraundi (Nawan Nagar) in Haryana and Mauza Khol (Kalyanpur) in Himachal Pradesh have already been got tested from NABL Laboratory "Dr. Ghuman and Gupta Geotech Consultants, S.A.S.Nagar, (Mohali)" and the same qualifies to the requirements of soil to be used in Railway embankments as laid down in Table-3.6 of Specification No. RDSO/2020/GE:IRS-0004 issued by RDSO, Lucknow in Sept-2020.

Further Clause 57-A of General Conditions of Contract lays down as under:

"57-A. Provision of Mines Act: The Contractor shall observe and perform all the provisions of the Mines Act, 1952 or any statutory modifications or re-enactment thereof for the time being in force and any rules and regulations made thereunder in respect of all the persons directly or through the petty Contractors or sub-contractors employed by him under this contract and shall indemnify the Railway from and against any claims under the Mines Act, or the rules and regulations framed thereunder, by or on behalf of any persons employed by him or otherwise."

To comply with above clause kindly arrange to supply the permission for mining the source from where earth for filling is proposed to be procured.


Executive Engineer (C-I),
Northern Railway, Chandigarh



TRUE COPY

Annexure R-7

CAF Pin: 3750121146

Memo No.: STP/Pkl/ 3009

PAN No: AAXPJ7100K

Dated: 16/12/2022

Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt M/s Singla Construction Limited, sco 22, 23 First floor sector-28C Chandigarh applied for the grant of permit of 14782 MT of ordinary clay mineral from the land of Sh/Smt Kashmira Singh S/o Sh. Som Singh Village Nawanagar, Nanakpur, Panchkula bearing Khasra No. 194, 195 total 13 kanal 3 Marla upto a depth of 4.5 Feet in revenue estate of Village Gorakhnath, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 66117/- vide -GRN NO. 97279804 Dated 16.12.2022 and Security amount of Rs. already paid GRN NO. Dated & TCS Rs. 1310 vide challan No 70234, BSR code-510011 date 16.12.2022.

The permission is hereby granted for disposal of 14782 MT ordinary clay from land having area/dimension (365x198x4.5 Ft) for a Period starting from 16.12.2022 to 31.12.2022 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
8. The depth of the pit below surface shall not exceed 4.5 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
9. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.
10. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.

Rashmi Maaschi

 :OPY

TRUE COPY

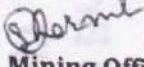
11. The permit holder shall restore and rehabilitate the area of excavation within fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.
12. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
13. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
14. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be upto **16.12.2022** to **31.12.2022** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.850816 & 76.850808**.

नोट यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद पाया जाता है या होता है तो आप स्वयं जिम्मेदार होंगे।

- (1) आप अपने प्रमिट क्षेत्र से किसी भी वाहन को बिना भार पर्वी जारी किए खनिज से भर कर ना निकलने देंगे।
- (2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले उठा ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाए तथा मूल प्रमिट वापिस इस कार्यालय में जमा करवाए।

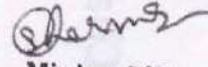

Mining Officer
Mines & Geology Deptt.
Panchkula

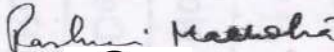
Endstt. No. STP/PKI/ 3010

Dated: 14/12/2022

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate, Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.


Mining Officer
Mines & Geology Deptt
Panchkula



 :OPY
TRUE COPY

403
28957
SCL CONSTRUCTIONS LTD.

Annexure R-8

CIN : U45201CH2007PLC031029

Ref. No. SCL/BGRL/20230124

Dt. 24.01.2023

To

The Dy. Chief Engineer/C-II,
Northern Railway,
Chandigarh

Subject: Construction of Civil works including Earthwork, Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link.

Ref Our earlier letter Dated 22.12.2022

Dear Sir,

In continuation to above referred letter kindly find attached here with the copy of Form PIM-4 with Memo No. STP/PKL/120 Dt. 20.01.2023 issued by Mining Officer, Mines & Geological Department, Panchkula, Permitting disposal of 26730 MT ordinary clay.

Royalty & STP fee total amounting to Rs. 118612/- has already been deposited with the department.

In addition to above to speed up the progress of work we have engaged a local vendor to supply the earth at site. Copy of permission to sell 49992 MT (Sand and Soil) issued by Director of Industries, Himachal Pradesh vide No. Udyog-Bhu (Khani-4) Laghu-103-2022/9903 Dt. 13.01.2023 is also attached herewith.

This is for your kind information pl.

Assuring you of our best services at all times

Yours truly,



No.Udyog -Bhr (ni-4)Laghu-103-2022
Government of Himachal Pradesh,
Department of Industries,
"Geological Wing"

Dated, Shimla-171009, the

2023.

Order

Whereas, Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. has requested to accord the permission to sell the raw material generated during the plot development for construction of leveling of land over Khasra No. 466, 468 and 469 measuring 13-17 bighas, falling in mauza Khol, Tehsil Baddi, Distt. Solan H.P

Whereas, the proposal was sent to Mining Officer, Solan to conduct the joint inspection to verify genuineness of activities and quantification of the material generated during the above said activity through the Joint Inspection Committee as per the provisions contained in the Rule-33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The said Committee physically verified/assessed the stock to the tune of 49992 M.T (Sand 29995 M.T & Soil 19997 M.T) of useable minor mineral i.e sand and soil which was stacked at the site.

Hence, on the basis of recommendations of the Joint Inspection Committee, you are hereby authorized to issue permission to sell the useable minor mineral i.e sand and soil and the excavated mineral which has been stacked on the site calculated by the Assistant Engineer, HPPWD to the tune of 49992 M.T (Sand 29995 M.T & Soil 19997 M.T) for a period of 3 months or till the material is exhausted, whichever is earlier in favour of Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. under Rule-33 of the ibid rule, subject to the following conditions:-

1. You shall ensure that prior to issuance of permission against this order all statutory requirements/clearance/NOC, if any required from the concerned departments/agencies w.r.t. the above project activities are complied/obtained by the project proponent.

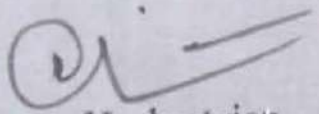
The permission holder shall use the above mentioned material which is stacked at site.

Rajesh K. Maheshi

 COPY

- 4. That the permission holder should not be allowed to sell the raw material outside the State.
- 5. The above permission shall not be construed to be license to carry out mining activity in contravention to all prevailing Rule/regulation and is being issued only to dispose of already stacked mineral under Rule-33.
- 6. That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
- 7. In case the permission holder is found indulged in illegal mining activities, the said permission may be suspended immediately followed by initiating legal action against permission holder as per existing provision.

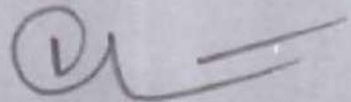
**The Mining Officer,
Solun, Distt. Solan, H.P.**


Director of Industries,
Himachal Pradesh.
dated 13-01-2023.

9903
Endst:No.Udyog-Bhu(Khani-4) Laghu-103-2022

Copy to the following for information & necessary action:-

- 1. The Tehsildar, Baddi, Distt. Solan, H.P. w.r.t. joint inspection report dated 27.12.2022.
- 2. The Assistant Engineer, H.P.P.W.D, Sub-Division, Solan, Tehsil Baddi, Distt. Solan, H.P. w.r.t. Joint inspection report dated 27.12.2022
- 3. Sh. Gurdoyal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. for information.
- 4. Guard file.


Director of Industries,
Himachal Pradesh.



PAYMENT RECEIPT

From:
GURDYAL SINGH,
VILLAGE. KALYANPUR, TEHSIL. BADDI,
DISTRICT. SOLAN (H.P)
Email: gurdyalsingh5525@gmail.com

To:
Department of Industries,
Geological Wing,
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
73393922	19276	A23A202741	1801202313302 9	164500
			Royalty Factor	80
			Royalty Amount	160000
			Calculated TCS Tax	3296
			Paid TCS Tax	3296
			Panchyat Tax	4500
			Processing Fee	0
			Total Amount to be Paid (Rs.)	167796
			Total Amount Paid (Rs.)	167796

Barhu *whi*

TRU

TRUE COPY



PAYMENT RECEIPT

From:
GURDYAL SINGH,
VILLAGE. KALYANPUR, TEHSIL. BADDI,
DISTRICT. SOLAN (H.P)
Email: gurdyalsingh5525@gmail.com

To:
Department of Industries,
Geological Wing,
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
73393922	19276	A23A202741	1801202313302 9	164500
			Royalty Factor	80
			Royalty Amount	160000
			Calculated TCS Tax	3296
			Paid TCS Tax	3296
			Panchyat Tax	4500
			Processing Fee	0
			Total Amount to be Paid (Rs.)	167796
			Total Amount Paid (Rs.)	167796

Parbh
shā

TRU
TRUE COPY



PAYMENT RECEIPT

From:
GURDYAL SINGH,
VILLAGE. KALYANPUR, TEHSIL. BADDI,
DISTRICT. SOLAN (H.P)
Email: gurdyalsingh5525@gmail.com

To:
Department of Industries,
Geological Wing,
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
73393922	19443	A23A262631	3001202313534 9	246750
			Royalty Factor	80
			Royalty Amount	240000
			Calculated TCS Tax	4944
			Paid TCS Tax	4944
			Panchyat Tax	6750
			Processing Fee	0
			Total Amount to be Paid (Rs.)	251694
			Total Amount Paid (Rs.)	251694



PAYMENT RECEIPT

From:
GURDYAL SINGH,
VILLAGE. KALYANPUR, TEHSIL. BADDI,
DISTRICT. SOLAN (H.P)
Email: gurdyalsingh5525@gmail.com

To:
Department of Industries,
Geological Wing,
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
73393922	19465	A23A269685	3101202316231 0	411250
			Royalty Factor	80
			Royalty Amount	400000
			Calculated TCS Tax	8240
			Paid TCS Tax	8240
			Panchyat Tax	11250
			Processing Fee	0
			Total Amount to be Paid (Rs.)	419490
			Total Amount Paid (Rs.)	419490

Parlu ushi

TR

TRUE COPY



PAYMENT RECEIPT

From:
GURDYAL SINGH,
VILLAGE. KALYANPUR, TEHSIL. BADDI,
DISTRICT. SOLAN (H.P)
Email: gurdyalsingh5525@gmail.com

To:
Department of Industries,
Geological Wing,
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
73393922	19632	A23B156052	1002202311004 0	804750
			Royalty Factor	80
			Royalty Amount	799200
			Calculated TCS Tax	16463.52
			Paid TCS Tax	16463.52
			Panchyat Tax	5550
			Processing Fee	0
			Total Amount to be Paid (Rs.)	821213.52
			Total Amount Paid (Rs.)	821213.52



PAYMENT RECEIPT

From:
GURDYAL SINGH,
VILLAGE. KALYANPUR, TEHSIL. BADDI,
DISTRICT. SOLAN (H.P)
Email: gurdyalsingh5525@gmail.com

To:
Department of Industries,
Geological Wing,
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
73393922	20767	A23D177376	0704202317151 3	41000
			Royalty Factor	80
			Royalty Amount	40000
			Calculated TCS Tax	824
			Paid TCS Tax	824
			Panchyat Tax	1000
			Processing Fee	0
			Total Amount to be Paid (Rs.)	41824
			Total Amount Paid (Rs.)	41824

Parth Singh

TF

TRUE COPY

CAF Pin: 795676174
PAN No: AAXPJ7100K

STP/Permit No. 603

Memo No: STP/PKI/ 120
Dated: 20-01-2023

Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt M/s Singla Construction Limited, sco 22, 23 First floor sector-28C Chandigarh applied for the grant of permit of 26730 MT of ordinary clay mineral from the land of Sh/Smt Krishan W/o Kuldeep Singh, Vill-Johluwal District Panchkula bearing Khasra No. 176, 177, 179, 180, 182, 184, 186, 187, 189, 190, 191, 192, 199 total 24 kanal upto a depth of 4.5 Feet in revenue estate of Village Khasra no 176, 177, 179, 180, 182, 184, 186, 187, 189, 190, 191, 192, 199 24 Kanal Vill-Gorakhnath, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 118612/- vide -GRN NO. 98275148 Dated 13.01.2023 and Security amount of Rs. already paid GRN NO. 98006930 Dated 05.01.2023 & TCS Rs. 2360 vide challan No 70979, BSR code-510308 date 13.01.2023.

The permission is hereby granted for disposal of 26730 MT ordinary clay from land having area/dimension (660x198x4.5 Ft) for a Period starting from 20.01.2023 to 20.03.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
8. The depth of the pit below surface shall not exceed 4.5 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
9. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.
10. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.

Parul Singh

TR

TRUE COPY

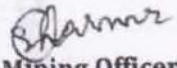
11. The permit holder shall restore and rehabilitate the area of excavation within fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.
12. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
13. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
14. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be upto **20.01.2023** to **20.03.2023** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.9000655 & 76.804423**.

नोट: यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद पाया जाता है या होता है तो आप स्वयं जिम्मेदार होंगे।

- (1) आप अपने प्रमिट क्षेत्र से किसी भी वाहन को बिना भार पची जारी किए खनिज से भर कर ना निकलने देवे।
- (2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले उठा ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाएं तथा मूल प्रमिट वापिस इस कार्यालय में जमा करवाएं।

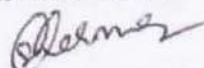

Mining Officer
Mines & Geology Deptt.
Panchkula

Endstt. No. STP/PKI/ 121

Dated: 20-01-2023

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate, Panchkula/ Kalka.
- 2 Police Station/Chowki **Kalka**.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.


Mining Officer
Mines & Geology Deptt
Panchkula

Annexure R-10

CAF Pin: 1620369141
PAN No: COOPK8507A

STP/Permit No. 648

Memo No.: STP/Pkl/ 473
Dated: 03/03/2023

Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt **Rajinder Kumar S/o Jeet Ram, vill-Sukhomajri, Panchkula** applied for the grant of permit of **5940 MT** of ordinary clay mineral from the land of **Sh/Smt Sikrit Kapil S/o Lalit Mohan Kapil, Vill-Lehronadi** bearing Khasra No. **26** total **8 kanal** upto a depth of **3 Feet** in revenue estate of **Village Lehronadi, Distt Panchkula** under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. **27136/-** vide -GRN NO. **99935169** Dated **03.03.2023** and Security amount of Rs. **13068** vide -GRN NO **99935506** Dated **03.03.2023** & TCS Rs. **550** vide challan No **70979**, BSR code-**05100117** date **03.03.2023**.

The permission is hereby granted for disposal of **5940 MT** ordinary clay from land having area/dimension (**220x198x3 Ft**) for a Period starting from **03.03.2023** to **31.03.2023** subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by **tarpaulin** from the site of excavation only by issuing a Mineral Transit pass **Day Light** with **sprinkling of water** in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. **The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.**
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
8. The depth of the pit below surface shall not exceed **3 Feet** from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
9. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.
10. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.
11. The permit holder shall restore and rehabilitate the area of excavation with in fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.

Rajinder Kumar



COPY

TRUE COPY

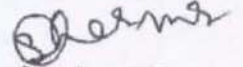
12. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than six days, notice of ten days shall be given before taking decision on cancellation of permit.
13. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
14. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be upto **03.03.2023** to **31.03.2023** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.53'31.628 & 76.48'42.157**.

नोट: यदि प्रमित में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद पाया जाता है या होता है तो आप स्वयं जिम्मेदार होंगे।

- (1) आप अपने प्रमित धीन क्षेत्र से किसी भी वाहन को बिना भार पर्ची जारी किए खनिज से भर कर ना निकलने देंगे।
- (2) यदि प्रमित की खनिज मात्रा प्रमित समय अवधि से पहले उठा ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाएं तथा मूल प्रमित वापिस इस कार्यालय में जमा करवाएं।



**Mining Officer
Mines & Geology Deptt.
Panchkula**

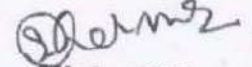
Endstt. No. STP/PKI/

474

Dated: 03/03/2023

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate, Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.



**Mining Officer
Mines & Geology Deptt
Panchkula**

Ranbir Kaur

TR



TRUE COPY

Annexure R-11

CAF Pin: 5036609682
PAN No: AAXPJ7100K

STP/Permit No. 676

Memo No.: STP/Pkl/661
Dated: 28/3/2023

Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt M/s Singla Construction Limited, sco 22, 23 First floor sector-28C Chandigarh, applied for the grant of permit of 48460MT of ordinary clay mineral from the land of Sh/Smt Lalit Mohan Kapil S/o Sh. Krishan Dev Kapil Village Lahrondi, Kalka, Panchkula bearing Khasra No. 26 total 5 Acre 4 Kanal upto a depth of 4.45 Feet in revenue estate of Village Village Lahrondi Kalka, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 427888/- vide -GRN NO. 10545085 Dated 20.03.2023 and Security amount of Rs. already paid vide -GRN NO Dated & TCS Rs. 8540 vide challan No 70979, BSR code-05103087 date 20.03.2023.

The permission is hereby granted for disposal of 48460MT ordinary clay from land having area/dimension (1210x198x4.45 Ft) for a Period starting from 28.03.2023 to 10.05.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. **The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.**
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
8. The depth of the pit below surface shall not exceed 4.45 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
9. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.
10. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.
11. The permit holder shall restore and rehabilitate the area of excavation with in fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.

Ranbir Maheshi

TR



TRUE COPY

12. In case of any default in due observance of the terms and conditions of this permit on payment of the installment on due date, the permit may be cancelled by the Director or his officer full authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
13. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be deposited for any other purpose under this permit.
14. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be up to **28.03.2023** to **10.05.2023** starting from the date on which permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.5324816 & 76.4855079**.

नोट: यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विवादात्मक या गैर विवादात्मक विवाद पाया जाता है या होता है तो आप संबंधित जिम्मेदार होंगे।

(1) आप अपने प्रमिट क्षेत्र से किसी भी वाहन को बिना भार पार्सी जारी किए खनिज से भर कर ना निकलने देंगे।

(2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले उद्यत ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाएं तथा मूल प्रमिट वापिस इस कार्यालय में जमा करवाएं।

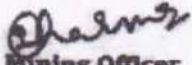

Mining Officer
Mines & Geology Deptt.
Panchkula

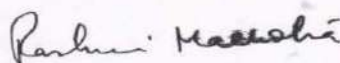
Endstt. No. STP/PKI/662

Dated: 28/3/2023

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate, Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.


Mining Officer
Mines & Geology Deptt
Panchkula



TR



TRUE COPY



SAI CARRIAGE CONTRACTOR

Deals in : All kinds of Sand, Bajri, Bricks, Gatka, JCB & Tipper.

SCO : 315, Green City, Dhakoli, (Punjab)

Ref No. S/Ref/179....

Dated : 06/04/2023....

Sub:-Permit No. STP.682 issued by Mining Officer, Panchkula for disposal of 2864 M.T.Soil/Earth

Dear Sir,

SAI CARRIAGE CONTRACTOR

We are pleased to inform you that our company, holds the mining permission and permit 2864 MT. of mineral extractions (soil) from the land located at Plot no 18 Sector 5 Panchkula. We here by declare that we have sold the complete produce (soil) excavated against the said permit to Singla Constructions Limited to construct railway track embankment at their on-going Railway site at Baddi.

We here by further declare that we have sold all the rights regarding making excavation and carriage of excavated material disposal of which has been permitted, as per above permit.

As per the terms of our agreement, SCL will compensate us with a amount @5.0 Rupees per Cu ft.

This agreement is in line with all regulatory compliances and approvals from relevant authorities.

We hereby confirm our commitment to extend our full cooperation to Singla Constructions Ltd for the successful execution and completion of the project.

Thank you for your cooperation

Yours truly

Puneet Verman

(Authorized Signatory)

Parbhoo Maheshi

TR

TRUE COPY

CAF Pin: 10982248842
PAN No: CCXPP5231K

STP/Permit No. 682

Memo No.: STP/Pkl/ 682
Dated: 31/03/2023

Form PIM-6
(See rule 32(2))

Standard permits for the grant of permission for disposal of mineral extracted incidental to developmental activities.

Whereas M/s Sai Carriage Contractors, SCO 315 Green City Dhakoli, SAS Nagar, Punjab applied for the grant of a permit for disposal of GSB 3600 MT and 2864 MT ordinary clay to be excavated/removed from Plot no 18 Sector no 5 Panchkula under Rule 32 (1) of State Mining Rule 2012. The applicant has/have paid advance royalty Plus STP fees total amounting to Rs. 238602/- vide GRN No. 100985036 dated 31.03.2023 and Security amount to Rs. already paid/- vide GRN No. dated & TCS Rs. 4800/- vide Challan no. 71025. BSR Code-0510011 dated 31.03.2023.

2. The permission is hereby granted for disposal of GSB 3600 MT and ordinary clay 2864 MT (total quantity of 6464 MT) having area dimension (130x75x15 & GPS Coordinates 30.698045 & 76.853808) for a period starting from 31.03.2023 to 30.04.2023 to be excavated/ removed from the aforesaid area subject to the condition that the holder will abide by the safety guards for such excavation of removal.

3. The permit holder shall transport/disposed off the ordinary clay/stone/sand/earth from the site of the excavation only by issuing a Mineral Transit pass in Daylight.

4. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of the excavation only by issuing a Mineral Transit pass with sprinkling of water in the way of vehicles & in non compliance of said condition necessary action as per rule may be taken against you.

5. The amount security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit

6. Any sum due from the permit holder shall be recovered from him as an arrear of land Revenue.

7. The permission is valid from 31.03.2023 to 30.04.2023.

8. The permit holder have been directed to deposit the detail of sold GSB mineral L-ravana after the expiry of said permit otherwise in non-compliance of security may be forfeited.

Sharma
Mining Officer

Mines and Geology Deptt.
Panchkula

Endst. No. STP/PKL/ 683

Dated: - 31/03/2023

A copy is forwarded to the following for kind information please.

1. Sub Divisional Magistrate, Kalka/Panchkula.
2. Police Station/ Chowki Sector 5, Panchkula
3. Field Checking Team District Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.

Sharma
Mining Officer

Mines and Geology Deptt.
Panchkula

Pankaj Mahesh

TR

Sharma

TRUE COPY

Annexure R-13

M.No.9876026912. 9988927369



SAI CARRIAGE CONTRACTOR

Deals in : All kinds of Sand, Bajri, Bricks, Gatka, JCB & Tipper.

SCO : 315, Green City, Dhakoli, (Punjab)

Ref No. *S/PA/184*.....

Dated : *10/04/2023*.....

Sub:-Permit No. STP. 683 issued by Mining Officer, Panchkula for disposal of 29273 M.T. Soil/Earth

Dear Sir,

SAI CARRIAGE CONTRACTOR

We are pleased to inform you that our company, holds the mining permission and permit 29273 MT. of mineral extractions (soil) from the land located at Plot no HS1 Sector 6 MDC Panchkula. We here by declare that we have sold the complete produce (soil) excavated against the said permit to Singla Constructions Limited to construct railway track embankment at their on-going Railway site at Baddi.

We here by further declare that we have sold all the rights regarding making excavation and carriage of excavated material disposal of which has been permitted, as per above permit.

As per the terms of our agreement, SCL will compensate us with a amount @5.0 Rupees per Cu ft.

This agreement is in line with all regulatory compliances and approvals from relevant authorities.

We hereby confirm our commitment to extend our full cooperation to Singla Constructions Ltd for the successful execution and completion of the project.

Thank you for your cooperation

Yours truly

Pardeep Verma

(Authorized Signatory)

Pardeep Verma

TR

[Signature]

TRUE COPY

CAF Pin: 2802194753
PAN No: CCXPP5231K

STP/Permit No. 683

Memo No: STP/PKL/ 692
Dated: 03/04/2023

Form PIM-6
(See rule 32(2))

Standard permits for the grant of permission for disposal of mineral extracted incidental to developmental activities.

Whereas M/s Sai Carriage Contractors, SCO 315 Green City Dhakoli, SAS Nagar, Punjab applied for the grant of a permit for disposal of GSB 7000 MT and 29273 MT ordinary clay to be excavated/removed from Plot No HSI Sector-6 MDC Panchkula under Rule 32 (1) of State Mining Rule 2012. The applicant has/have paid advance royalty Plus STP fees total amounting to Rs. 567302/- vide GRN No. 101112674 dated 03.04.2023 and Security amount to Rs. Already paid/- vide GRN No. dated & TCS Rs. 11350/- vide Chailan no 0, BSR Code-0290071 dated 03.04.2023.

2. The permission is hereby granted for disposal of, GSB 7000 MT and ordinary clay 29273 MT (total quantity of 36273 MT) having area dimension (280x200x14. & GPS Coordinates 30.727058 & 76.847929) for a period starting from 03.04.2023 to 31.05.2023 to be excavated/ removed from the aforesaid area subject to the condition that the holder will abide by the safety guards for such excavation of removal.
3. The permit holder shall transport/disposed off the ordinary clay/stone/sand/earth from the site of the excavation only by issuing a Mineral Transit pass in Daylight.
4. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of the excavation only by issuing a Mineral Transit pass with sprinkling of water in the way of vehicles & in non compliance of said condition necessary action as per rule may be taken against you.
5. The amount security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
6. Any sum due from the permit holder shall be recovered from him as an arrear of land Revenue.
7. The permission is valid from 03.04.2023 to 31.05.2023.
8. The permit holder have been directed to deposit the detail of sold GSB mineral E-rawana after the expiry of said permit otherwise in non-compliance of security may be forfeited.

[Signature]
Mining Officer
Mines and Geology Deptt.
Panchkula

Endst. No. STP/PKL/ 693

Dated: 03/4/2023

A copy is forwarded to the following for kind information please.

1. Sub Divisional Magistrate, Kalka/Panchkula.
2. Police Station/ Chowki MDC Sector-6, Panchkula
3. Field Checking Team District Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.

[Signature]
Mining Officer
Mines and Geology Deptt.
Panchkula

[Signature]

TR

[Signature]

TRUE COPY

CAF Pin: 3544266705
PAN No: AAXPJ7100K

STP/Permit No. 726

Memo No.: STP/Pkl/ 984
Dated: 04-05-2023

Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt M/s Singla Construction Limited, sco 22, 23 First floor sector-28C Chandigarh, applied for the grant of permit of 24502 MT of ordinary clay mineral from the land of Sh/Smt Lalit Mohan Kapil S/o Sh. Krishan Dev Kapil Village Lahrondi, Kalka, Panchkula bearing Khasra No. 26 total 2 Acre 6 Kanal upto a depth of 4.5 Feet in revenue estate of Village Village Lahrondi Kalka, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. already paid STP no 676 dt. 28.03.2023 /- vide -GRN NO. Dated and Security amount of Rs. already paid vide -GRN NO Dated & TCS Rs. vide challan No 00836, BSR code-7 date .

The permission is hereby granted for disposal of 24502 MT ordinary clay from land having area/dimension (605x198x4.45 Ft) for a Period starting from 28.04.2023 to 28.05.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Depar
5. tment or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
6. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
7. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
8. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
9. The depth of the pit below surface shall not exceed 4.5 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
10. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.

Ranbir Maheshi

TR



TRUE COPY

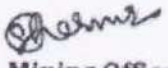
11. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.
12. The permit holder shall restore and rehabilitate the area of excavation with in fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.
13. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixth days, notice of ten days shall be given before taking decision on cancellation of permit.
14. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
15. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be up to **28.04.2023** to **28.05.2023** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.5324816 & 76.4855079**.

नोट: यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद पाया जाता है या होता है तो आप स्वयं जिम्मेदार होंगे।

- (1) आप अपने प्रमिट धीन क्षेत्र से किसी भी वाहन को बिना भार पर्वी जारी किए खनिज से भर कर ना निकालने देंगे।
- (2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले उठा ली जाती है जो सुरन्त इस कार्यालय को अवगत करवाए तथा भूल प्रमिट वापिस इस कार्यालय में जमा करवाए।

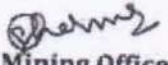

Mining Officer
Mines & Geology Deptt.
Panchkula

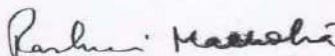
Endstt. No. STP/PKI/ 985

Dated: 04-05-2023

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate , Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.


Mining Officer
Mines & Geology Deptt
Panchkula



TR



TRUE COPY

Annexure R-15

CAF Pin: 8206068016
PAN No: COOPK8507A

STP/Permit No. 744

Memo No.: STP/Pkl/1042
Dated: 11-5-2023

Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt **Rajinder Kumar S/o Jeet Ram, vill-Sukhomajri, Panchkula.** applied for the grant of permit of **5940 MT** of ordinary clay mineral from the land of **Sh/Smt Sikrit Kapil S/o Lalit Mohan Kapil, Vill-Lehronadi** bearing Khasra No. **26** total **8 kanal** upto a depth of **3 Feet** in revenue estate of Village **Lehronadi, Distt Panchkula** under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to **Rs.1000 /-** vide -GRN NO. **102255275** Dated **05.05.2023** and Security amount of **Rs. already paid** vide -GRN NO Dated & TCS Rs. vide challan No, BSR code- date. *Royalty already paid STP no 691.*

The permission is hereby granted for disposal of **5940 MT** ordinary clay from land having area/dimension (**220x198x3 Ft**) for a Period starting from **09.05.2023** to **08.06.2023** subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by **tarpaulin** from the site of excavation only by issuing a Mineral Transit pass **Day Light** with **sprinkling of water** in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Depar
5. tment or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
6. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
7. **The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.**
8. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
9. The depth of the pit below surface shall not exceed **3 Feet** from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
10. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.
11. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.

2

Rajinder Kumar

TR



TRUE COPY

12. The permit holder shall restore and rehabilitate the area of excavation within fifteen days of the date of expiry of the permit and shall submit compliance report to the officer in charge.
13. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
14. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
15. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be up to **09.05.2023** to **08.06.2023** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.53'31.628 & 76.48'42.157**.

नोट- यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद पाया जाता है या होता है तो आप स्वयं जिम्मेदार होंगे।

- (1) आप अपने प्रमिट क्षेत्र से किसी भी वाहन को बिना भार पर्वी जारी किए खनिज से भर कर ना निकलने देंगे।
- (2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले उठा ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाए तथा मूल प्रमिट वापिस इस कार्यालय में जमा करवाए।

Sharma

Mining Officer
Mines & Geology Deptt.
Panchkula

Endstt. No. STP/PKI/1043

Dated: 11-5-2023

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate, Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.

Sharma

Mining Officer
Mines & Geology Deptt.
Panchkula

Ranbir Kaur

TR

[Signature]

TRUE COPY

NEELKANTH CONSTRUCTION COMPANY

Deals In : Earthwork, Road and Building Construction

Add. Ramgarh, Panchkula, Haryana

Ref No...../.....

Date...12/05/23.....

To,

The Project Manager.
Singla Constructions Ltd.
Baddi Rail line Project.

Sub:- Permit No. STP 757 issued by mining officer, Panchkula for disposal of 11640 M.T. of soil.

Dear Sir,

we are pleased to inform you that our company has permission to mine 11640 m. T. of soil from the land situated at Kona. village.

we hereby declare that we have sold the said permit to mine the excavated product (soil) to Singla Construction of railway track embankment at their ongoing railway site at Baddi.

we also hereby declare that we have sold all rights in respect of carrying out excavation and disposal of excavated material, which is permitted as per the above permit.

As per the terms of our agreement SCI will pay us compensation at the rate of Rs. 3.50 per cubic feet.

This agreement is in conformity with all regulatory compliances and approvals from the concerned authorities.

We confirm our support to Singla Construction Ltd. for successful implementation and completion of this project.

For Neelkanth Construction Company
Partner

Partner

Partner: Manish

TRUE COPY

STP/Permit No. 757

STP/Permit No. 757

Memo No. STP/PH/ 1088
Dated: 12/05/2023

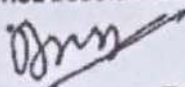
Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

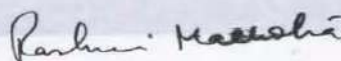
Whereas M/s/Sh/Smt. Neelkanth Construction Company Vill Ramgarh Panchkula, applied for the grant of permit of 11640 MT of ordinary clay mineral from the land of Sh/Smt Satpal S/o Sh Bir Rani, Vill Kona, Panchkula hearing Khasra No. 62//2 total 7Bigha & 7 Biswa upto a depth of 4 Feet revenue estate of Village Kona, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rules 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs 52220/- vide -GRN NC 102550611 & 102551768 Dated 12.05.2023 and Security amount of Rs. 25610 vide -GRN NC 102550881 Dated 12.05.2023 & TCS Rs. 1030 vide challan No. 05216, DSR code- date 12.05.2023.

The permission is hereby granted for disposal of 11640 MT ordinary clay from land having area/dimensions (291x226x4 Ft) for a Period starting from 12.05.2023 to 30.06.2023 subject to the conditions given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of traffic & non compliance of said condition necessary action as per rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating to the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not c
6. That the permit holder shall not c
7. That the permit holder shall not c
8. That the permit holder shall not c
9. That the permit holder shall not c
10. That the permit holder shall not c
11. That the permit holder shall not c
12. That the permit holder shall not c

For Neelkanth Construction Company


Partner



TR

TRUE COPY

Annexure R-17

CAF Pin: 3510636892
PAN No: AAXPJ7100K

STP/Permit No. 778

Memo No.: STP/Pkl/ 1718
Dated: 31-05-2023

Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt M/s Singla Construction Limited, sco 22, 23 First floor sector-28C Chandigarh, applied for the grant of permit of 23814 MT of ordinary clay mineral from the land of Sh/Smt Lalit Mohan Kapil S/o Sh. Krishan Dev Kapil Village Lahrondi, Kalka, Panchkula bearing Khasra No. 26 total 2 Acre 6 Kanal upto a depth of 4.5 Feet in revenue estate of Village Village Lahrondi Kalka, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. already paid for STP No 676 dt. 28.03.2023 & /- vide -GRN NO. 102905919 Dated and Security amount of Rs. already paid vide -GRN NO Dated & TCS Rs. vide challan No. 01687, BSR code- date.

The permission is hereby granted for disposal of 23814 MT ordinary clay from land having area/dimension (588x198x4.5 Ft) for a Period starting from 31.05.2023 to 31.07.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned,
5. as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
6. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
7. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
8. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
9. The depth of the pit below surface shall not exceed 4.5 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
10. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.

Ranbir Maheshi

TR



TRUE COPY

12. The Permit holder shall transport/disposed of the ordinary clay/gearth from the site of the excavation, only by issuing a Mineral Transit Pass.
13. The permit holder shall restore and rehabilitate the area of excavation with in fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.
14. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixth days, notice of ten days shall be given before taking decision on cancellation of permit.
15. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
16. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

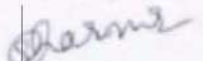
Note: The above permission is granted subject to following conditions:-

1. Period of permit will be up to **31.05.2023** to **31.07.2023** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.5324816 & 76.4855079**.

नोट: यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद उत्पन्न करता है या उत्पन्न हो जाये तो प्रमिट रद्द किया जाएगा।

(1) आप अपने प्रमिट क्षेत्र से किसी भी वाहन को बिना नगर पंचायत की अनुमति के नहीं निकालेंगे।

(2) यदि प्रमिट की खनिज भंडार प्रमिट समय अवधि से पहले खत्म हो जाती है तो तुरन्त इस कार्यालय को अवगत करवाकर प्रमिट रद्द किया जाएगा इस कार्यालय में जमा कराया।

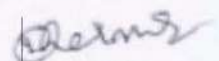

Mining Officer
Mines & Geology Deptt.
Panchkula

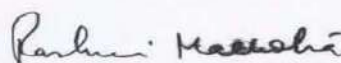
Endstt. No. STP/PKI/ 1719

Dated: 31-05-2023

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate , Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.


Mining Officer
Mines & Geology Deptt
Panchkula



TR


TRUE COPY

Annexure R-18

NEELKANTH CONSTRUCTION COMPANY

Deals In : Earthwork, Road and Building Construction

Add. Ramgarh, Panchkula, Haryana

Ref No....2:.....

Date...03/07/23.....

To,

The Project Manager.
Singla Constructions Ltd.
Baddi Rail line Project.

Sub:- Permit No. STP 804 issued by mining officer, Panchkula for disposal of 58212 M.T. of soil.

Dear Sir,

We are pleased to inform you that our company has permission to mine 58212 M.T. of soil from the land situated at Gosakhnath Village.

We hereby declare that we have sold the said permit to mine the excavated product (soil) to Singla Construction of railway track embankment at their ongoing railway site at Baddi.

We also hereby declare that we have sold all rights in respect of carrying out excavation and disposal of excavated material, which is permitted as per the above permit.

As per the terms of our agreement SCI will pay us compensation at the rate of Rs. 3.50 per cubic feet.

This agreement is in conformity with all regulatory compliances & approvals from the concerned authorities.

We confirm our support to Singla Construction Ltd. for successful implementation and completion of this project.

Thank you for your cooperation. For Neelkanth Construction Company

Ranbir Singh

Partner

CAF Pin: 2204534214
PAN No: AAVFN0964F

STP/Permit No. 804


Memo No.: STP/Pk/1/ 909
Dated: 3/7/2023

Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt Neelkanth Construction Company vill Ramgarh Panchkula. applied for the grant of permit of 58212 MT of ordinary clay mineral from the land of Sh/Smt Sita Ram S/o Santu Singh, H.No 35, Nava Nagar, Nanakpur District Panchkula bearing Khasra No. Khasra No 194, 195, 197, 198 total 27 Bige, 17 Biswe upto a depth of 1.5 Meter in revenue estate of Village VIII-Gorakhnath, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 257133 /- vide -GRN NO. 104394132 Dated 26.06.2023 and Security amount of Rs. 128567 vide -GRN NO 104395928 Dated 26.06.2023 & TCS Rs. 5150 vide challan No., BSR code- date 26.06.2023.

The permission is hereby granted for disposal of 58212 MT ordinary clay from land having area/dimension (1320x198 (1.5 meter) Ft) for a Period starting from 03.07.2023 to 02.10.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
8. The depth of the pit below surface shall not exceed 1.5 Meter from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three ft.
9. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.


Anshu Kaur
TRUE COPY TRUE COPY

10. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral/Transit Pass.
11. The permit holder shall restore and rehabilitate the area of excavation within fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.
12. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer duly authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
13. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
14. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

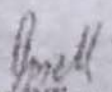
Note:- The above permission is granted subject to following conditions:-

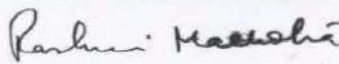
1. Period of permit will be up to 03.07.2023 to 02.10.2023 starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from District Magistrate Panchkula regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is 30.898768 & 76.804538.

नोट: यदि प्रमित के अधिकृत क्षेत्रों के बारे में कोई भी सरकारी विवादास्पद या गैर विवादास्पद विवाद सामना करता है या होता है तो उसे अपने अपने जिम्मेदार होना।

(1) अपने अपने प्रमित क्षेत्रों को किसी भी कारणों को बिना धार नहीं जारी करिए खनिज को नष्ट करना या निकालने देवे।

(2) यदि प्रमित को खनिज सामग्री प्रमित क्षेत्रों को चढाते समय ली जाती है जो मुख्य रूप से कार्यालय को अग्रगत करता है तथा मूल प्रमित क्षेत्रों। इस कार्यालय में जमा करवाए।


Mining Officer
Mines & Geology Deptt.
Panchkula


R. K. Mahesh

TRUE COPY

433

87

SINGLA CONSTRUCTIONS LTD.

CIN : U45201CH2007PLC031029

Annexure R-19

Ref. No. SCL/BGRL/20231017

Dt. 17.10.2023

To

The Dy. Chief Engineer/C-II,
Northern Railway,
Chandigarh

Subject: Construction of Civil works including Earthwork, Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link.

Ref Our earlier letter Dated 22.12.2022, 24.01.2023, 05.04.2023, 08.05.2023, 06.06.2023 and 07.07.2023

Dear Sir,

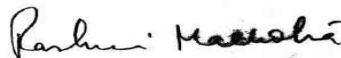
In continuation to above referred letters it is to submit Copy of Form PIM-4 issued vide Memo No. STP/PKL/3372 Dt. 11.10.2023 issued by Mining Officer, Mines & Geological Department, Panchkula issued in favour of M/s Neelkanth Construction Company permitting disposal of 7457 MT ordinary clay.

Requisite royalty & STP fee Rs. 33311/- has already been deposited with the department.

Written undertaking of M/s Neel Kanth Construction Co. pledging to sell the produce of the permit to Singla Construction Co. is also attached pl.

Assuring you of our best services at all times

Yours truly,



TRUE COPY

NEELKANTH CONSTRUCTION COMPANY

Deals In : Earthwork, Road and Building Construction

Add. Ramgarh, Panchkula, Haryana

Ref No.....3:.....

Date...11/10/23.....

To,

The Project Manager.
Singla Constructions Ltd.
Baddi Rail line Project.

Sub:- Permit No. STP 890 issued by mining officer, Panchkula for disposal of 7457 M.T. of soil.

Dear Sir,

We are pleased to inform you that our company has permission to mine 7457 M.T. of soil from the land situated at Gorakhnath Village.

We hereby declare that we have sold the said permit to mine the excavated product (soil) to Singla Construction of railway track embankment at their ongoing railway site at Baddi.

We also hereby declare that we have sold all rights in respect of carrying out excavation and disposal of excavated material, which is permitted as per the above permit.

As per the terms of our agreement SCL will pay us compensation at the rate of Rs. 3.50 per cubic feet.

This agreement is in conformity with all regulatory compliances and approvals from the concerned authorities.

We confirm our support to Singla Construction Ltd. for successful implementation and completion of this project.

Thank you for your cooperation. For Neelkanth Construction Company

Ranbir Singh

Partner

CAF Pin:
PAN No: AAVFN0964F

STP/Permit No. 890

Memo No.: STP/Pkl/ 8972
Dated 11-10-2023

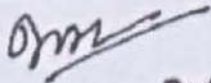
Form PIM-4
(See Rule 31 (7))
Standard form for excavation of ordinary
clay or earth

Whereas M/s/Sh/Smt Neelkanth Construction Company vill Ramgarh Panchkula, applied for the grant of permit of 7457 MT of ordinary clay mineral from the land of Sh/Smt Sita Ram S/o Santu Singh, H.No 35, Nava Nagar, Nanakpur District Panchkula bearing Khasra No. Khasra No 194, 195, 197, 198, total 27 Bige, 17 Biswe upto a depth of 1.5 meter in revenue estate of Village Gorakhnath, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 33311 /- vide -GRN NO. 108187927 Dated 09.10.2023 and Security amount of Rs. 128567 vide -GRN NO 104395928 Dated 26.06.2023 & TCS Rs. 670 vide challan No. 23101100006186ICICI, BSR code-0 date 11.10.2023.

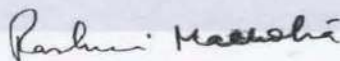
The permission is hereby granted for disposal of 7457 MT ordinary clay for a Period starting from 11.10.2023 to 05.11.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in
6. writing from the concerned authority.
7. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
8. The permit holder shall repot immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
9. The depth of the pit below surface shall not exceed 1.5 meter from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
10. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge

For Neelkanth Construction Company



Partner



TR



TRUE COPY

CIN : U45201CH2007PLC031029

Annexure R-20

Ref. No. SCL/BGRL/20240809

Dt. 09.08.2024.

To

The Dy. Chief Engineer/C-II,
Northern Railway,
Chandigarh

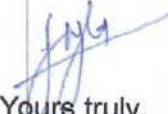
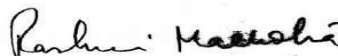
Subject: Construction of Civil works including Earthwork, Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link.

Ref Our earlier letter Dated 22.12.2022, 24.01.2023, 05.04.2023, 08.05.2023, 06.06.2023, 07.07.2023 and 17.10.2023

Dear Sir,

In continuation to above referred letters it is to submit Copy of permission letter No. Udyog/SLN/MM/J.I./Singla Construction Ltd./2023-626-628 Dt. 09.07.2024 issued by Mining Officer, Solan, District-Solan in favour of M/s Singal Constructions Limited permitting disposal of 27000 MT minor mineral clay/soil.

Assuring you of our best services at all times


Yours truly,

TRUE COPY

Udyog/ SLN/ MM/ J.I./ Singla Construction Ltd./2023- 626 - 628
O/o the Distt. Mining officer, Solan
Distt. Solan, H.P.

Solan dated 09- July, 2024

To

M/s Singla Construction Ltd.,
SCO 22-23, 1st Floor, Sector-28C,
Chandigarh-160002

Subject: Regarding request for permission to remove and shift ordinary soil/ shale.

Sir,

This is with reference to the office order Endst. No. Udyog-Bhu(Khani-4)Laghu-377/2024-2319 dated 28.06.2024 from the O/o Geologist (Zone-III), Himachal Pradesh on the subject cited above vide which you are permitted to lift/ sell the minor mineral i.e. clay/ soil generated during the eacavation and leveling area 200 x 105 meters and removal of loose earth/ ordinary soil and leveling of ground from the auro textiles, a unit of Vardhman textile limited located at Sai Road, Baddi for which the contract has been awarded to M/s Singla Construction Limited and the useable mineral generated from said site will be used for construction of civil works including Earthwork, Blanketing, Bridges and RUB's Services & Residential Buildings, Platform FOB Circulating Area, Drainage Protection Works & other miscellaneous and allied works from Km. 24850 to 28200 within Himachal Pradesh territory in C/W Provision of Chandigarh Baddi New BG Rail link.

In this regard the permission to lift approx. 27000 M.T. of minor mineral clay/ soil generated during leveling works is hereby accorded in your favour with the following conditions:-

1. That you will deposit the royalty in advance along-with taxes.
2. That the permission is valid for the period of three months or the exhaust of minor mineral (clay/ soil), whichever is earlier.
3. That you will only lift the stacked material and not indulge in any fresh excavation/ illegal mining or illegal procurement of material from any other source.

Page 1 of 2

Ranbir Mahesh

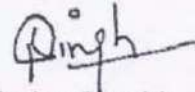
TR



TRUE COPY

Scanned with CamScanner

4. That transportation of raw material is prohibited between 8.00 PM to 6 00 AM.
5. That you will properly maintain the record of lifted material.
6. That you will not be allowed to sell the raw material in open market and outside the State by any means.
7. That you will only use the mineral for filling Earthwork in construction of Chandigarh Baddi New BG Rail Link.
8. That for carrying mineral from the above mentioned area you will only use the vehicles bearing Nos. *PB-65AZ-8823, PB-65AZ-8824, PB-65AZ-8825, PB-65AZ-8826, PB-65AZ-9763, PB-65AZ-9837, PB-65AX-3206, PB-65AX-3209, PB-65AX-3210 and PB-65AX-4016* (as per details submitted) otherwise any other vehicle involved shall be penalized as per Rules.
9. That permission is only to dispatch the extracted material in the interest of mineral conservation and this shall not be construed to be license to mining activities.
10. That at any stage if you are found guilty of misusing the permission the said permission will be withdrawn and the actions as per the provisions of law will be initiated accordingly.



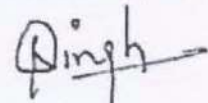
(Harvinder Singh)
Mining Officer, Solan
District Solan, H.P.

Endst. No. As above

Dated

Copy forwarded to:-

1. The Geologist (Zone-III), Himachal Pradesh Shimla for information please.
2. The Mining Inspector, Nalagarh with the directions to visit the site from time to time for checking of record and to ensure that no further extraction could take place.



(Harvinder Singh)
Mining Officer, Solan
District Solan, H.P.

Parbhani Masochi

TR



TRUE COPY



PAYMENT RECEIPT

From:
SINGLA CONSTRUCTIONS LIMITED,
SCO 22-23 1st floor sector 28C, Chandigarh
Email: sclchd172@gmail.com

To:
Department of Industries,
Geological Wing,
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
67452498	30981	A24G195323	1407202411374 1	527500
			Royalty Factor	60
			Royalty Amount	300000
			Calculated TCS Tax	6180
			Paid TCS Tax	6180
			Panchyat Tax	2500
			Processing Fee	225000
			Total Amount to be Paid (Rs.)	533680
			Total Amount Paid (Rs.)	533680

Ranbir Hassola

TRUE COPY

Annexure R-21

SINGLA CONSTRUCTIONS, LTD.

CIN : U45201CH2007PLC031029

Ref No. SCL/BGRL/20240807**Dated: 07.08.2024**

To

The Dy. Chief Engineer/C-II,
Northern Railway, Chandigarh

Subject: OA No. 137/2024 titled Vijay Chandel v/s State of H.P.& Ors before Hon'ble
NGT

Ref: Your office letter No. 70-A/CS/Const-II/CDG Dt. 7.08.2024

Reference above it is informed that the soil being procured by us for Chandigarh-Baddi Railway project is in compliance with rules and regulations related to mining and we have proper documents, permissions, invoices and bills etc for procurement done by us.

It is requested that some time may be allowed to us to produce the required documents.

Yours truly,


For Singla Constructions Limited.

Ref. No: SCL/BGRL/20240912

Annexure R-22

To,

The Dy. Chief Engineer/C-
IINorthern Railway,
Chandigarh.

Subject: - In response to your letter bearing no. 70-A/CS/Const-II/CDG Dated
10.09.2024.

Dear Sir,

It is being respectfully submitted that:-

1. That we are having following source of MUCK/SOIL in our own name
 - i. 14,782 MT vide permission no. STP-3009 dated 16.12.2022 from Village Goraknath, Distt Panchkula, Haryana.
 - ii. 26,730 MT vide permission no. STP-603 Dated 20.01.2023 from Village Goraknath, Distt Panchkula, Haryana.
 - iii. 48,460 MT vide permission no. STP-676 Dated 28.03.2023 from Village Lahrondi, Distt Panchkula, Haryana.
 - iv. 24,502 MT vide permission no. STP-726 Dated 04.05.2023 from Village Lahrondi, Distt Panchkula, Haryana.
 - v. 23,814 MT vide permission no. STP-778 Dated 31.05.2023 from Village Lahrondi, Distt Panchkula, Haryana.

Total 1,38,288 MT. A copy of letters vide which these permissions were granted has been attached with the instant reply.
2. That it is being submitted that beside the above said permission which were granted in our own name, we were having tie-up for supply for the required material from the contractors who were having proper permission from the mining department and whose source was approved by you. A detailed information regarding the said contractor and the amount of material supplied by them and permission number is as follows:-
 - i. 49,992 MT in the name of Gurdoyal Singh Vide Permission no. Udyog-Bhu(Khani-4) Laghu-103-2022 Dated 13.01.2023 from village Mauza Khol, Tehsil Baddi, Distt, Solan H.P.
 - ii. 11,640 MT In the name of Neelkanth Construction Company Vide permission no. STP-757 dated 12.05.2023 from Village Kona, Distt. Panchkula Haryana.
 - iii. 58,212 MT in the name of Neelkanth Construction Company Vide permission no. STP-804 Dated 03.07.2023 from Village Goraknath, Distt Panchkula Haryana.
 - iv. 7,457 MT in the name of Neelkanth Construction Company Vide permission no. STP-890 Dated 11.10.2023 from Village Goraknath, Distt Panchkula Haryana.

Total 1,27,301 MT. A copy of letters vide which these permissions were granted has been attached with the instant reply.
3. That it is pertinent to mention here both the above mentioned source are approved from your worthy department.

Thanks and Regards

For SINGLA CONSTRUCTIONS LIMITED



DIRECTOR 22-23, 1st Floor, Sector 28C, Chandigarh-160002

Correspondence Address : # 196, Top Floor, Sector 16A, Chandigarh-160015 ☎ 0172-2770196

✉ info@sclinfra.com, scl@live.in, Website : www.sclinfra.com



TRUE COPY

Annexure R-23



उत्तर रेलवे
NORTHERN RAILWAY

कार्यालय
उप-मुख्य अभियंता
निर्माण-II, चंडीगढ़
P & T No. - 0172-2732613
Mobile No- +91-9779230217
Email:- dycec2cdg@gmail.com

No. 74-A/CS/C-II/CDG

Dated: 21.11.2024

Deputy Commissioner,
Solan.

Sub: Issuance of consent/clearance & NOC to execute the work by procuring the soil and other mineral for construction of Chandigarh-Baddi new Broad Gauge Railway line project.

Ref: Principal Bench, New Delhi, NGT orders dated: 24.10.2024.

With reference to the above subject, it is to inform you that the work of construction of Chandigarh-Baddi new Broad Gauge Rail Line project is in progress. It is a jointly funded project of Govt. of India (Railway) and State of Himachal Pradesh on 50::50 cost sharing basis. The construction work for this project is already in progress using all the raw materials being procured after obtaining mandatory permissions from concerned authorities.

Detailed statement showing the permissions obtained for procurement of earth is attached herewith for your kind perusal please.

Date of Permit	Mining Permits Obtained (MT)	Mining Permits Obtained (Cum)	Authority issuing Permits	Agency to whom permits issued
16.12.2022	14782	9204	Mining officer, Panchkula	M/s SCL
13.01.2023	49992	31128	Director of Industries, H.P., Shimla	Sh. Gurdyal Singh
20.01.2023	26730	16644	Mining officer, Panchkula	M/s SCL
03.03.2023	5940	3699	Mining officer, Panchkula	Rajinder Kumar
28.03.2023	48460	30174	Mining officer, Panchkula	M/s SCL
31.03.2023	2864	1783	Mining officer, Panchkula	Sai Carriage Cont.
03.04.2023	29273	18227	Mining officer, Panchkula	Sai Carriage Cont.
04.05.2023	24502	15257	Mining officer, Panchkula	M/s SCL
11.05.2023	5940	3699	Mining officer, Panchkula	Rajinder Kumar
12.05.2023	11640	7248	Mining officer, Panchkula	M/s Neel Kanth
31.05.2023	23814	14828	Mining officer, Panchkula	M/s SCL
03.07.2023	58212	36247	Mining officer, Panchkula	M/s Neel Kanth
11.10.2023	7457	4643	Mining officer, Panchkula	M/s Neel Kanth
09.07.2024	27000	16812	Mining officer, Solan	M/s SCL

Hon'ble NGT, taking the cognizance of the complaint made by Sh. Vijay Chandel s/o Sh. Dasaundi Ram, for alleged illegal mining along Baddi-Sheetalpur road, on 24.10.2024 passed an order stating that:


TRUE COPY

Annexure R-24



Mobile No- +91-9779230217

NORTHERN RAILWAY

उप-मुख्य अभियंता
निर्माण-२२, पंजीगढ़
P & T No. - 0172-2732613
उत्तर रेलवे

Email:- dycec2cdg@gmail.com

No. 74-A/CS/C-II/CDG

Dated: 26.11.2024

Regional Officer,
Himachal Pradesh Pollution Control Board,
Baddi

Sub: Issuance of consent/clearance & NOC to execute the work by procuring the soil and other mineral for construction of Chandigarh-Baddi new Broad Gauge Railway line project.

Ref: Principal Bench, New Delhi, NGT orders dated: 24.10.2024.

With reference to the above subject, it is to inform you that the work of construction of Chandigarh-Baddi new Broad Gauge Rail Line project is in progress. It is a jointly funded project of Govt. of India (Railway) and State of Himachal Pradesh on 50:50 cost sharing basis. The construction work for this project is already in progress using all the raw materials being procured after obtaining mandatory permissions from concerned authorities.

Detailed statement showing the permissions obtained for procurement of earth is as under (Copies Attached).

Date of Permit	Mining Permits Obtained (MT)	Mining Permits Obtained (Cum)	Authority Issuing Permits	Agency to whom permits issued
16.12.2022	14782	9204	Mining officer, Panchkula	M/s SCL
13.01.2023	49992	31128	Director of Industries, H.P., Shimla	Sh. Gurdial Singh
20.01.2023	26730	16644	Mining officer, Panchkula	M/s SCL
03.03.2023	5940	3699	Mining officer, Panchkula	Rajinder Kumar
28.03.2023	48460	30174	Mining officer, Panchkula	M/s SCL
31.03.2023	2864	1783	Mining officer, Panchkula	Sai Carriage Cont.
03.04.2023	29273	18227	Mining officer, Panchkula	Sai Carriage Cont.
04.05.2023	24502	15257	Mining officer, Panchkula	M/s SCL
11.05.2023	5940	3699	Mining officer, Panchkula	Rajinder Kumar
12.05.2023	11640	7248	Mining officer, Panchkula	M/s Neel Kanth
31.05.2023	23814	14828	Mining officer, Panchkula	M/s SCL
03.07.2023	58212	36247	Mining officer, Panchkula	M/s Neel Kanth
11.10.2023	7457	4643	Mining officer, Panchkula	M/s Neel Kanth

Hon'ble NGT, taking the cognizance of the complaint made by Sh. Vijay Chandel s/o Sh. Dasaundi Ram, for alleged illegal mining along Baddi-Sheetalpur road, on 24.10.2024 (Copy attached) passed an order stating that:

"However, since ex-facie we are satisfied that in the present case, Railway Authorities in execution of project in question have utilized mineral procured without complying with Environmental Laws, we hereby direct that in execution of project in question, no mineral of whatever kind shall be utilized by Railway Authorities unless concerned Regional Officer, Pollution Control Board and concerned District Magistrate are satisfied that mineral has been procured by complying with all Environmental Laws in respect of requisite consent, Clearance and No Objection Certificate, as the case may be, from concerned competent Authorities".

Therefore, it is requested that in compliance to the directions of Hon'ble NGT, the consent/clearance and NOC as the case may kindly be issued at the earliest, so that the execution of work is not stalled on this account.

DA/- As above

[Signature]
29/11/24
उप-मुख्य अभियंता
निर्माण-II, चंडीगढ़



Sahil Raveen <sahilraveen1@gmail.com>

Service of Reply: Vijay Chandel v. State of Himachal Pradesh, OA No. 137 of 2024 (NGT)

1 message

Sahil Raveen <sahilraveen1@gmail.com>
To: rasmimalhotra@gmail.com
Cc: pebroaddi1@gmail.com, judicial-ngt@gov.in

Thu, Jan 16, 2025 at 1:35 PM

Sir/Ma'am,

Please find attached the reply being filed on behalf of Respondent No. 52 in the captioned matter.

Kind regards,
Sahil

--

Sahil Raveen
Advocate, Delhi High Court and Supreme Court
B.A.LLB (Hons)
Mobile: +91 - 9620015280

=====

This e-mail is intended only for the person or entity to which it is addressed and may contain information that is privileged, confidential or otherwise protected from disclosure. Dissemination, distribution or copying of this e-mail or the information herein by anyone other than the intended recipient, or an employee or agent responsible for delivering the message to the intended recipient, is prohibited. If you have received this e-mail in error, please notify the sender by replying to this e-mail and destroy the original message and all copies.

 **Reply - Respondent No. 52.pdf**
24357K